

**REPORT OF THE LAW COMMISSION ON
THE INDIAN REGISTRATION ACT, 1908**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): Sir, I beg to lay on the Table a copy of the Thirty-fourth Report of the Law Commission on the Indian Registration Act, 1908. [Placed in Library. See No. LT-4198/70.]

**TIN: FINANCE ACCOUNTS (1968-69) OF
THE CENTRAL GOVERNMENT**

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of Shri K. R. Ganesh, I beg to lay on the Table under clause (1) of article 151 of the Constitution, a copy of the Finance Accounts of the Central Government for the year 1968-69. [Placed in Library. See No. LT-4226/70.]

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 P.M.

The House then adjourned for lunch at thirteen minutes past one of the clock.

The House reassembled, after lunch, at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

**I. REPORTS OF THE
COMMISSIONER FOR SCHEDULED
CASTES AND SCHEDULED TRIBES**

**II. THE REPORT OF THE COMMITTEE
ON UNTOUCHABILITY, ECONOMIC
AND EDUCATIONAL DEVELOPMENT
OF THE SCHEDULED CASTES AND
SCHEDULED TRIBES—*conld.***

SHRI B. T. KEMPARAJ (Mysore): Mr. Deputy Chairman, the Government has laid on the Table of the House the reports of the Commissioner for Scheduled Castes and Scheduled Tribes for a number of years together. This clearly shows how much delay is caused deliberately by the Government and what interest they take for the development and the welfare of the Scheduled Castes and Scheduled Tribes. Here is an important constitutional question that has to be taken note of and that is under Article 338 of the Constitution, there must be a Special Officer appointed by the President. But here let us see how this Commissioner came into existence, under what provision of law or under what procedure. That is a question to be considered very seriously.

The report of the Commissioner ought to have been given a constitutional sanction. I refer you, in this connection, to clause (1) of An. 338 of the Constitution which reads thus:

"There shall be a Special Officer for the Scheduled Castes and Scheduled Tribes to be appointed by the President.

(2) It shall be the duty of the Special Officer to investigate all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under this Constitution and report to the President upon the working of those safeguards at such intervals as the President may direct, and the President shall cause all such reports to be laid before each House of Parliament".

Therefore, here is a specific case where the Government has never thought of recognising the office of the Special Officer in the same way as they have recognised the office of the Election Commissioner, the members of the Public Service Commission, the Judges of the High Courts and Supreme Court, and the Comptroller and Auditor General of India all of whom are appointed by the President. What are the exigencies and reasons to reduce the status of the Special Officer to that of a Commissioner who is nothing but an additional secretary attached to some department. It may be due to the exigency of convenience for the government to reduce his status to that of an additional secretary so that he could be given guidance or even pressurised not to give a correct report on the Scheduled Castes and Scheduled Tribes in the country. Moreover, is there any department at the Centre which directly deals with the welfare of these people? If there is one, where is it? I am surprised to note that the Scheduled Castes and Scheduled Tribes have been knowingly or unknowingly brought under backward classes. When (here is a specific mention of Scheduled Castes and Scheduled Tribes, what are the reasons for the government to put them together with the backward classes? It is a very important question. No other backward class in the country, as far as everyone of us is aware, could be brought under Scheduled Castes and Scheduled Tribes. Therefore, I emphatically suggest that the Government should think of having a department particularly meant for the development of the Scheduled Castes and Scheduled Tribes.

Several committees have been appointed from time to time and in one of these reports it is said that there is untouchability prevailing in the country among the Scheduled Castes. But that cannot be the criteria why no special consideration is extended to them for their progress. There are other communities who are as poor as the Scheduled Castes people. But a distinction has to be made here to find out how far they

are backward and I owe far [hex suffei under untom liability which i- a stigma attached to them and which is still remaining in the minds of the Taste Hindus in the country.

I hen fore, is ii 101 nei essarj tor the Government to ibii k now, alter a lapse ol 23 years, how the) should remove untouch-ability? As far as thi untouchabilit) question is concerned, only a untouchable will know what mental agon) and torture lie has to undergo. A caste Hi idu ma) not understand about it. We have i e right to expect civility and decency from dvanced persons in the Hindu society bin n spite of that, when they come to know that I belong to the Harijan class, there <ill be a menial change in them. It is ther Sfore necessary that the Government should think how best to remove the untouchal ility. During ihe earlier part of the First Pl: n, the Government had a scheme both in the Slates and in the Centre under which they used to celebrate the Harijan Week. At liiat time there used to be community dim is. temple entry, etc. and so much propaganda used to be done. It went on only lor a few years. Later on, perhaps some intelligence dawned on the concerned officer an. I be advised that such things should noi take place. Therefore the Scheduled Castes are low becoming conscious of their rights and responsibilities and (hey are also trying to li id 0111 how they can come up and live a- honourable citizens in the country. To give an example, so much of propaganda is bei ig carried on about the minorities. So much support is urged upon throughout the country at the level of the National Integration Council that (he interests of the minorities should be safeguarded. If there is in) communal trouble, even the Prime Mini ter rushes to the place. But when 42 Harijai were burnt in Tamil-nad, there was no response from any quarter and \on know there »as a Calling Attention given in ihe last sessi in ibout 4 persons who were burnt. No afeg iard is thought of and no report is coming forth about it. When such is the state of affairs in the country, are not the Scheduled Castes a minority community in the countr ? Why should not the same attention be paid to them? That is my first question.

Secondly, as far as ihe services are concerned, most of my friends have given the means that have been adopted by several Departments of the Government to make even deserving candidates not suitable for appointments. If that is the state of affairs, the simple qestion thai lashes to my mind is, when and how the Government is thinking of solving this problem. It may not be out of place if I mentioi here that in the ICS training institution at Madras, where 42 students were admitted for training, 17 people who passed in the written tests failed in the *viva voce*.

Sir, here is a thin; where we have to think seriously. Now they give a particular

I training to the students to qualify themselves I to appear for the IAS and I.P.S examinations. ! When the) get through successfully in the written examination, what are the special reasons or extraordinary reasons, unfounded, and unknown (o human imagination, thai the) have failed in the *vive voce*/I herefor, Sir, why this kind of attitude should be there, an attitude, on the one hand, to encourage the students belonging to the Scheduled Castes and Scheduled Tribes, as though they have been really taking so much of interest in them, to give them all possible aid, all possible help, all possible assistance and ultimately, on the other hand, the attitude to see that the) do not thrive or do not successfully pass in the examination? Is it the desire of the Government to make other people in the country understand that with any amount of attempt oi any amount of assistance or any amount of encouragement given to the Scheduled Castes and Scheduled Tribes they are not in a position to make use of all that because of their unsuitability? This is the point and this is the inference that one has to draw. In the last twenty-three years, in the vacancies in Class I posts, only about 1.2% of the vacancies have been filled up by them. But what happens to the back-log? Is there any scheme or proposal, or is there any plan, according to which the Government is thinking of lilling up this back-log? Though Clause (1) of Article 16 says thai there shall be equality of opportunity for all citizens in matters relating to employment or appointment to any office under the State. Clause (4) of the same Article gives special consideration to the Scheduled Castes and Scheduled Tribes in the matter of filling up the vacancies by appointing people from among them to such vacant posts. But, Sir, even there we are aware of the fact that some High Courts have held that, according to Articles 14 and 15, not more than 50 per cent, reservation of the vacancies in Class III or Class IV, etc. can be made for them. Therefore, even there we find that the chances of their getting appointments in several departments is at a very low ebb. Therefore, Sir, what is it that the Government is thinking of doing for the progress and well-being of the Scheduled Castes and Scheduled Tribes? Should it not be the desire of the Government—whichever Government it may be—when the specific provisions are there in the Constitution, to see how best and in what way the interests of the Scheduled Castes and Scheduled Tribes should be safeguarded? A Secretary-General has been appointed only for the Backward Classes and the interests of the Scheduled Castes and Scheduled Tribes have to merge with their interests. Therefore, where is the guarantee, and what are the ways and means, and has the Government over thought of paying particular attention for the welfare of these Classes? That has to be made clear. (*Time bell rings*). Why the bell, Sir?

MR. DEPUTY CHAIRMAN: Eighteen minutes you have taken.

SHRI B. I. HEMPARAJ: Have I taken eighteen minutes?

Now, Sir, about the land problem. Though the Government makes several statements through the radio—just for propaganda perhaps—for bringing about land reforms, it has really no idea, it seems to bring forward a legislation to see that the tiller must be made the master of the soil and that absentee-landlordism must be done away with.

As far as education is concerned, the Government has gone back from its previous scheme of granting scholarship to post-matric students. Several States when they have been asked to meet this expenditure have replied to the Central Government that they are not in a position to cope with the proposals that have been made by the Central Government. Then what is the alternative left?

Another most important point which I wish to submit is the Planning Commission, the Finance Commission and the National Development Council—these three bodies have never taken note of the existence of the Scheduled Castes and Scheduled Tribes in the country. They have not got any plan, they have not got any proposals; they have not even thought how they can prepare a master plan for the overall development of the Scheduled Castes and Scheduled Tribes. Yesterday one of our colleagues was pleased to mention that there is a Ministry which has been giving continuous consideration for rehabilitating the refugees coming from East Pakistan and West Pakistan, but why has the Government not thought of a master plan for the all round development of the Scheduled Castes and Scheduled Tribes who are in no way better than the refugees who have been coming from other parts? Sir, we have extended our charity to the Muslims; we have colonised them and we have given all possible aid and assistance to them. But don't these Scheduled Caste and Scheduled Tribes people deserve the same consideration if not more? In the end I want to say that you can never remove untouchability by piecemeal legislation. You will have to give full consideration and thought to the overall development of these communities so that whatever guarantee has been given under the Constitution can be made use of by them and these people may be benefited.

Thank you.

श्री बदरीनाथ सीतारामजी पाटिल ; (महाराष्ट्र): उपसभापति महोदय, इस सभा के सामने अनुसूचित जातियों तथा अनुसूचित आदिम जातियों और अस्पृश्यता तथा अनुसूचित जातियों

की आर्थिक तथा शैक्षणिक विकास संबंधी समिति का प्रतिवेदन विचारार्थ रखा गया है। मैं इस के बारे में जो विचार रखना चाहता हूँ न उसके पहले मुझे अपने देश पर जो पुराना इतिहास है वह याद आ जाता है। जिन को हम आदिवासी कहते हैं वे अपनी खुशी से उस स्थिति में नहीं आ गये हैं। जब आर्य लोगों ने इस देश पर हमला किया और जब आर्य यहां आ कर बसे ; तो यहां के जो क्षेत्रीय लोग थे, जो यहां के पहले बाशिन्दे थे यानि अनार्य थे वे अपना गांव, घर-द्वार छोड़ कर जंगलों में भाग गये। उसके बाद सदियों तक आर्यों ने उनका मुकाबला किया और उन को सब तरह से वर्वाद किया। उनके कई लोग जलाये गये, मारे गये और तरह तरह से उन लोगों का हमारे देश में छल हुआ उन पर जुल्म और जबरदस्ती हुई। उस वक्त से वह लोग आज तक जंगलों में रहते हैं और उधर ही जैसे हो वैसे अपना उदर-निर्वाह करते हैं।

मैं जिस प्रदेश में रहता हूँ महाराष्ट्र में, वहां का परिस्थिति बतलाता है वहां ऐसे लोग जो कि आदिवासी कहे जाते हैं उनमें फसि पारधी, धीवर भील गोंड, गवारी कौराकू, कीली गारुडी इस तरह के बहुत से जमाअत के लोग हैं जो आज भी पहाड़ों में रहते हैं और वहां ही उन को या तो शिकार कर के अपना गुजारा करना पड़ता है या जड़ी मुशकिल से मोटा अनाज जो मिलता है उसको खा कर आधा पेट रह कर गुजारा करते हैं। न उनके रहने के घर हैं और न उनके कहीं गांव बसे हुये हैं और जो आज का नागरिकत्व, सिविलाइजेशन, कहते हैं उसका उन्हें कोई पता नहीं। आज भी उनकी यही हालत है। आज के जमाने में जो कि सुधरा हुआ जमाना जाना है, जब कि सारी दुनिया चन्द्रमा के ऊपर जाने की कोशिश कर रही है, तरह तरह के शोध हो रहे हैं, ऐसे आधुनिक जमाने में उन लोगों का इस तरह से जंगल में रखा जाना यह मानवता के लिये बड़ा कलंक है। अतः जितना अधिक हो सरकार को उनकी मदद करनी चाहिए और

उनको गांवों में बसा कर जो काम-धंधा उनको नहीं है वह देना चाहिए, जो खेती नहीं है वह सरकारी बंजर भूमि है और सीलिंग के नीचे आई हुई खेती है वह आदिवासियों को देनी चाहिये। गांव में ला कर उनको बसाना चाहिये। घर बनाने, शिक्षा प्राप्त करने और उद्योग करने के लिये उनको सरकार की ओर से सब तरह की सहूलियत देनी चाहिये, पैसा देना चाहिये, जितनी भी मदद हो सकती है वह देनी चाहिये ताकि आजकल की दुनिया में वह लोग हमारे साथ चलने के काबिल बनें। इस तरह से हमें उनको ऊंचा उठाना चाहिये। आज की प्रजातंत्र की सरकार का यह कर्तव्य है।

तो यह उनकी हालत मैंने चन्द शब्दों में आपके सामने रखी।

दूसरा प्रश्न अस्पृश्य जातियों के बारे में है जो उनके सुधार के बारे में है। इसके साथ मैं यह भी कहूंगा कि उस प्राचीन इतिहास का यह दूसरा खण्ड है। जब अनार्य लोग आर्यों की शरण नहीं आये, वैदिक धर्म को जिन लोगों ने स्वीकार नहीं किया था और भागे भागे जंगलों में घूमते थे उनमें से पहले जो आर्यों की शरण में आये उनको आर्यों ने अपनी जाति के नीचे दूसरा स्थान दिया। आगे समय समय पर जैसे जैसे अनार्य लोग शरण में आये वैसे वैसे उन्हें एक दूसरे के नीचे अपने वैदिक धर्म में स्थान देकर आर्यों ने वर्ण और जाति-भेद की नींव पर अपना वैदिक धर्म का महल खड़ा किया। लड़ते लड़ते अन्त में जो शरण आये, उनको अछूतों में डाल दिया, उनको गांव में बसाया तो जरूर गया लेकिन, गांव के बाहर उनको बसाया गया और जो कि सामान्य गांव का व्यवहार होता है जैसे कि कुएं पर पानी भरना है, मन्दिर में जाना है या जितने भी सार्वजनिक स्थल होते हैं उसमें उन लोगों के प्रवेश को वर्जित रखा, उनको अछूत माना गया और यह हजारों साल से चला है, मालूम नहीं कितने हजार साल हो गये, जहां तक इतिहास उपलब्ध है तब से आज तक अछूतों को बलि राजा के बंशज माना जा रहा है। उनको गांव से दूर हटाया गया और आर्यों ने उनको अछूत माना। मालूम नहीं तीन हजार या और ज्यादा

माल हो गये, जब कि उन पर जोर जबरदस्ती चली और उनको बिछा पड़ने से मना कर दिया, वेद पढ़ने से मना कर दिया। वेद का एक शब्द भी उनके कान में चला जाये तो मनुस्मृति में कहा है कि तेल तपा कर उनके कानों में डाल देना चाहिये। मनुस्मृति पढ़कर आप देखिए तो पता चलेगा, शासन को और सम्माननीय सदस्यों को कि अछूतों पर कैसे कैसे अत्याचार हुये। तो यहां से आर्यों ने अनार्यों पर जुल्म जबर दस्ती की, उनसे छल किया और उन पर जो ज्यादाती की उसका यह एक सबूत है कि पुराने जमाने में किस तरह के कानून अछूतों के लिए आर्यों ने बना दिये थे। आज भी समानता का कानून तो हमने बना दिया है कि अछूत हमारे साथ होटल में बैठेंगे, मोटर में बस में हमारे साथ बैठेंगे, सार्वजनिक स्थानों पर हमारे साथ रहेंगे लेकिन बहुत जगह कानून की जगह है, पुस्तकों में ही वह छपा हुआ है, अमल में वह आज भी पूरे तौर से नहीं आया है।

आज भी गांवों में अछूतों को अछूत ही माना जाता है और गांवों के बाहर उनको रखा जाता है। इधर तो हम समाजवाद की बात करते हैं कि जीवन के सारे क्षेत्र में समानता आना चाहिये। लोक सभा बैठकर राज्य सभा में भाषणों से ऐसा मालूम होता है इस देश में कोई असमानता किसी क्षेत्र में नहीं होगी। ऐसा हम लोगों के भाषण सुन कर विदेशी लोगों को ऐसा मालूम होता होगा। अंतर्बाधा? जैसा आपका अनुभव होगा। मैं अनुभव करता हूँ आज भी हमारे देश में ऊंचता नीचता की भावना भरी हुई है। बहुत से पढ़े लिखे लोग जो नेता माने जाते हैं उनमें से कई ऐसे हैं जो सार्वजनिक क्षेत्र में तो उनके साथ बैठकर रोटी और खाना खा लेते हैं, लेकिन जब वह अपने घर जाते हैं तो कहते हैं क्या करें, हम तो इस बात को मानते नहीं हैं छूत या अछूत लेकिन हमारी मां बुढ़ी है, हमारे बाप सनातनी हैं, वह नहीं मानते, इस तरह की अड़चन है। ऐसा दूसरा रास्ता निकाल कर अपना ऐब छुपाने दें। तो इस तरह

[श्री बदरीनाथ सीताराम जी पाटिल]

की अछूतों की सामाजिक हालत आज भी देश में है। शिक्षा के ही बारे में हम देखें। शिक्षा के जरिये आत्मज्ञान आ जाता है, शिक्षा के जरिये सिविलिजेशन आ जाती है, जितने भी आज तक अनुसंधान और शोध हुए हैं वह सारे विद्या के द्वारा हुए हैं, लेकिन विद्या के ही क्षेत्र में हम देखेंगे, तो हमें पता चलेगा कि उनमें मुश्किल से 1 या 2 प्रतिशत विद्या पढ़े हैं, इतने ज्यादा उनमें अनपढ़ हैं। अभी जितनी सहूलियत देने का सरकार ने निश्चय किया है वह भी उन विद्यार्थियों के पल्ले नहीं पड़ती और दूसरे लोग उसमें रास्ता निकाल कर फायदा उठा लेते हैं। मैं देख रहा हूँ, उन विभागों में जो सरकार ने अछूतों के और आदिवासियों की मदद करने के लिये खोले हैं, वहां बहुत पैसा खर्च करने के लिये रखा है लेकिन वह जो बड़े बड़े ऊंचे वर्ग के कर्मचारी हैं वह अधिकांश उनकी तनखाहों में लग जाता है, वास्तव में उन विद्यार्थियों के हाथ में तो बहुत कम पैसा पड़ता है। इन सब बातों को सरकार को अच्छी तरह से देखना चाहिए और जो अछूतों के लीडर हैं, या आदिवासियों के नेता लोग हैं, उन लोगों को विश्वास में लेकर, उनकी राय से, उनकी सलाह से, उनके सुधार का एक तरीका निकालना चाहिये, उनके लिये योजना बनानी चाहिये। जो सेक्रेटेरिएट में बैठे हैं, साहब लोग, आई० ए० एस० या आई० सी० सी० एस० वे ऐसी योजना निकालते हैं, जिसमें कर्मचारियों की तनखाह में बहुत बड़ा भाग समावेश हो जाता है, और निर्धारित लक्ष्य पूरा नहीं होता है। इन सारी बातों पर सरकार को विचार करना चाहिये। जैसा मैंने पहले बताया जिनके ऊपर आज नहीं हजारों सालों से, जब, से आर्य इस देश में आए तब से, अन्याचार हो रहा है, जो बच्चे यहां के क्षेत्रवादी क्षेत्रीय थे, पुराने ब्राह्मिन् थे, हकदार थे, यहां के रईस थे, वे आज जंगलों में घूम रहे हैं, उनको आदिवासी कहा जाता है, देश दरअसल में पहले उनका था, आज न उनका यहां पर घर है, न कोई गांव है, न उनका कोई ठिकाना है। यह तो उनका हाल है।

उनकी शिक्षा का अभी कोई पता नहीं है। मैं नहीं समझता आदिवासियों में सौ में एक आदमी भी मुश्किल से ऐसा पढ़ा लिखा मिलेगा। यह तो आदिवासियों का हाल है। अस्पृश्यों का हाल मैंने बताया है कि बड़ी मुश्किल से एक या दो लोग सैकड़ा पीछे पढ़े लिखे उनमें मिलेंगे। तो उनकी शिक्षा और उद्योग का पूरा बंदोबस्त आज के जमाने में होना चाहिए, उसके लिये सरकार को काफी धन रखना चाहिये। फिर से मैं यह कहूंगा कि उनकी शिक्षा और माली सुधार की जो योजनाएं हैं उन योजनाओं को उनके नेताओं की सलाह से बनाना चाहिये। सरकार को इस तरफ विशेष ध्यान देना चाहिये।

तीसरी बात मैं यह कहूंगा कि आदिवासी और अछूतों के साथ साथ जिनकी माली हालत खराब है, गिरी है, तथापि वह अछूत नहीं है उन की उन्नति के लिये भी शासकीय मदद की भारी आवश्यकता है मैं आपको उदाहरण प्रस्तुत करूंगा कि उत्तर भारत के देहातों में कुर्मी या जाट जमाते हैं, जो अति पारिश्रम करती हैं, उसी तरह दक्षिण में कई जातियां हैं जैसे कुन्बी, माली, धनगर, तेली, मुदलियार रेड्डी इत्यादि लोग जो हमारे देश में उत्पादन बढ़ाते हैं खेती का उद्योग करते हैं लेकिन वे स्वयम् गरीब हैं। उन लोगों के घरों में खाने को नहीं है। इस तरह के जो छोटे किसान और मजदूर हैं देहातों में रहते हैं, ये लोग अदर "बैकवर्ड कम्युनिटी" कैटिगरी के अन्दर आ जाते हैं। जैसा मैंने अभी बतलाया कि इस तरह के जो लोग हैं वे कुर्मी, जाट, तेली आदि हैं। ये लोग न तो ऊंची जाति में ही आते हैं और न ही नीची जाति के लोगों में ही आते हैं। उनकी माली हालत खराब है और उनके विद्यार्थियों की भी हालत ठीक नहीं है।

उपाध्यक्ष महोदय, आप जानते हैं कि हमारा देश देहातों में बंटा हुआ है और वहां पर चौथी वर्ग तक ही शिक्षा का प्रबन्ध रहता है और कहीं कहीं सातवीं तक शिक्षा का प्रबन्ध है। अगर उन्हें हाई स्कूल की शिक्षा लेनी होती है तो उन्हें पैदल तीन चार मील तक जाना पड़ता है और कानून

की शिक्षा के लिये दूर के शहरों में। उनके मां बापों के पास इतना पैसा नहीं होता है कि वे उन्हें के कालेज या हाई स्कूल की शिक्षा बोर्डिंगों में रख कर दे सकें क्योंकि आर्थिक क्षेत्र में वे बैकवर्ड लोग हैं। इसलिए मेरा सरकार में यह निवेदन है कि जिस तरह से हरिजन और आदिवासियों के लड़कों को सुविधा दी गई है उसी तरह से देहातों में जो मजदूर और गरीब किसान के लड़के हैं उन्हें सरकार द्वारा पढ़ने के लिए स्कालरशिप देनी चाहिये ताकि वे उच्च शिक्षा प्राप्त कर सकें। इसलिए सरकार कौयह तय कर लेना चाहिए कि इस तरह के जो लड़के हैं उनकी सहायता की जानी चाहिये। मैं यहाँ पर यह बतलाना चाहता हूँ कि महाराष्ट्र में इस तरह के जो लोग हैं, जिनकी आसन्नता 1400 से कम है, उनके लड़कों को सम्पूर्ण फीस माफ कर दी है। लेकिन मैं यह निवेदन करना चाहता हूँ कि केवल फीस माफ कर देने से काम चलने वाला नहीं है, उनके लड़कों को स्कालरशिप भी दित जाना चाहिये ताकि वे शहरों में जाकर पढ़ सकें और इस तरह से खाने पीने, कपड़े और दूसरी चीजों में उनके लड़कों का जो खर्च होता है उसमें उन्हें सहायता मिल सके। जिस तरह से सरकार आदिवासियों और अछूतों की मदद कर रही है उसी तरह जो अदर बैकवर्ड वर्ग हैं उनकी मदद भी की जानी चाहिए। अगर सरकार इस तरह की मदद करेगी तो इस वर्ग के विद्यार्थी समाज के दूसरे वर्ग के समान ही व्यवहार कर सकेंगे। अगर इस तरह का सरकार का दृष्टिकोण रहा तो ये तीनों वर्गों के श्रमजीवी लोग भी देश की उन्नति में भागीदार बनेंगे और इसकी वजह से देश तेजी से और उन्नति कर सकेगा तथा हमारा देश दुनिया के साथ चल सकेगा।

इतना कहकर मैं अपनी जगह लेता हूँ।

SHRI N. G. GORAY (Maharashtra): Mr. Deputy Chairman, Sir, what we are discussing today is the progress and development of those crores of untouchables, the Scheduled Castes and the Scheduled Tribes. Sir, either we treat this as a hard annual or we treat this as an effort, a sincere effort, at searching our own hearts.

Sir, if the test of our sincerity is the hours we have spent in discussing these three reports, then we could say we are sincere since we have spent 22 hours in the Lok Sabha about in 12 hours we are going to spend in this House. Jim. Sir, I think that it will be a great mistake if sincerity of our efforts is tested on the basis of the hours that we spend in such discussions.

Sir, only in today's morning papers you might have read that on the 14th of this month, which day we celebrate in the name of Pandit Jawaharlal Nehru, the Harijans of Delhi are going to take out a naked *marcha* of the Harijan children in order to impress upon US the fate and the destitute conditions in which the children of the Harijans live: they do not have even enough clothes to wear.

Sir, I would like to point out here that this is a question that really relates to one-fifth of our population. The Scheduled Castes are nearly seven crores and the Scheduled Tribes are about four crores. Eleven crores of our own kith and kin and two of our tallest, men, Mahatma Gandhi and Dr. Ambedkar had toiled all their life with all their energy to improve the lot of these unfortunate people. And 28 years after the Swaraj we are still discussing how to remove the gap that exists between the touchable*, and the untouchable. I think there could not be a more eloquent condemnation of the society in which we are living today.

Sir, I was surprised to find that in this report submitted to us by the Elaya Perumal Committee on the very first page they have analysed the situation and they have given in very concrete words the entire problem as it exists today. I may be permitted to read from that report. In paragraph 1 they say;

"... The real solution or the only question of supreme importance to be considered is to devise how to bring about the necessary reform of the Hindu social order. There must be a deliberate plan of action to be carried out through social engineering."

And later on they add:

"The most crucial question of social reorganisation is to break the hold of the institution of caste system. This can be done by deliberately creating new loyalties across caste lines, new status systems and power structures that are not based or dependent on caste. In fact, here is the true test of a national leadership."

[Shri N. G. Goray]

Sir, what has happened is that we have not enough time even to discuss these reports every year. After a lapse of three years we are spending a little time over them and most probably for the next three years there will be no discussion at all. In the meanwhile the situation will deteriorate still further. I admit that all the State Governments and the Central Government have arranged for scholarships provided for the uplift of the Harijans and the Scheduled Tribes.

But in this very Report, it has been pointed out that whereas a State decides to spend Rs. 10 lakhs or Rs. 15 lakhs, the actual expenditure is Rs. 3 lakhs or Rs. 5 lakhs.

SHRI K. S. CHAVDA (Gujarat): And even that is spent for other people.

SHRI N. G. GORAY: One can point out instances after instances. Even in a State like Maharashtra which is considered to be a very efficient State, a progressive State, you will find that whereas they had provided Rs. 10 lakhs or Rs. 15 lakhs, the expenditure has not been more than Rs. 3 lakhs or Rs. 5 lakhs. Then there is the question of implementation of the various schemes. I would like to point out that: the elite administrative machinery is so callous that they really do not feel anything for these people. It is only a sort of formal implementation. There is not that yearning desire and, therefore, you will find that the Scheduled Caste people and the tribal people are suffering from an acute sense of frustration and I won't be surprised if these will be the pockets where the most extreme form of revolt or protest or dissent would soon develop. You look to the entire Adivasi area extending right from West Bengal to the borders of Gujarat, the State where Mahatma Gandhi lived, worked and preached his doctrine. You will find that across the Vindhyas, across the Satpuras, throughout the length and breadth of the land, the Adivasis continue to be where they were for centuries. A few might have prospered. A few might have found their place here in Parliament or in the legislatures. But the common Adivasi or the common Harijan does not feel in any way involved with the Plans or the various schemes that we are discussing here. He thinks that he is always left out.

Sir, very recently I had an occasion to attend a youth camp where a lot of Harijan boys had come. Talking frankly to me, they said, "The concessions that are given to us by the Government are resented by the caste people. They say that we have become the sons-in-law of the Government. When after finishing our college course we go back to the village, the treatment

that we get is the same as in the old times." The young Harijans have the advantage of education. His sense of justice is sharpened and because his sense of justice is sharpened and he finds that in the village he is treated just as his forefathers were, he thinks of nothing else—except rising in revolt against the society. He may not actually join the ranks of the revolutionaries. But make no mistake, the Harijans and the Adivasis have sympathy for the extremist form of violence that is taking place in the country. They think that there is nothing else that will awaken the conscience of the people. This, I think, is a very dangerous situation. Therefore, the question is not how long we debate this issue. The question is what commitments we are ready to make. Are we ready to make certain commitments? Are we ready to fix certain targets?

Let us start with the most simple thing—water for the Harijans. Sir, you will be surprised to know—well, you may not be surprised because you come from the State from which I come—that in a recent survey we found that in villages round about Poona which is considered to be one of the most important cultural centres of Maharashtra, even to-day the Harijans are not allowed to fetch water from the wells used by higher caste people.

Ami the situation is the same throughout the country. On the door of the hotel a placard, a notice, is there that under section so and so, under the orders of the Magistrate, this hotel is open to all the people irrespective of their caste, sex, etc. and in the next corner is kept a broken cup with a broken saucer. For whom is it? It is for the Harijan. The Harijan knows that it is meant for him and everybody knows it. Everybody who patronises or goes to that hotel knows that it is meant for the Harijan. When the Harijan goes there he has to take his tea in that broken cup. He has to sit outside the hotel and drink his tea. In my own State there are villages where if the teacher is a Harijan, he has to sit outside the school and teach the students who are inside if the school happens to be in a temple. And there are many such schools in temples because there are no separate buildings for the schools. This is the state of affairs. Therefore, I would like to say, let us concentrate on some problem and what the problem is has been defined many times. We are aware of the problem. We know where the shoe is pinching. We also know how hard it is pinching. All that this House and the Lok Sabha and the Government, whether at the Central level or at the State level, have to do is to fix certain targets and try to see that the measures are carried out and implemented in full. Why cannot we, as I

suggested, start with wells? Let us take three or four States, say, Maharashtra or Rajasthan or Gujarat, and see that within the next one or two years all these wells are thrown open to Harijans not only formally but in actual practice. We should see to it that so many Harijan boys or girls are admitted to the medical colleges or to the other institutions. Always it is said that they do not come up to the level. Yes, very natural. But how can they compete with my son or the son of somebody else sitting here who has all the background of education, who has all the background of culture? If my son does not study at home, either I or my wife or his sister or his brother will ask him why he is not studying. If he has got some dilly-dally he will not get our help. But this sort of atmosphere does not obtain in the house of a boy who belongs to the Harijan or to the Adivasi community. Therefore, arrangements for special instruction will have to be made, sir, you are sitting here. We had Dr. Ambedkar who was the tallest of our intelligentsia. If we could produce such people, why should we not believe that all these Harijans are capable of rising to that level provided they are given a chance? Therefore, the main responsibility on the Government is to provide them with a chance. Give them the necessary coaching. Make it possible for them to rise to the highest level. There are very few collectors; there are very few IAS officers, there are very few army officers from these castes. Everytime it is said that the right type of material is not available. Why should we not try to see to it that these 1114 boys, these promising boys, are recruited and that every effort is made to provide them with all facilities? Let us try to reach an objective of, say, 500 young Harijan and Adivasi boys who would be trained during the next two years. The Centre and the States will spend as much as is necessary and then ask those boys to appear for the competitive examinations. I would suggest another thing. There are collectors. Let us try to develop some young Harijans as their understudies. Let a Harijan sit with a collector and see how the collector works. Let him sit with a judge, let there be a chair next to (that of) a judge for him. Let him see how it is done, how justice is dispensed, how administration is carried out. That way you will have to take very drastic and sincere steps and that way alone these problems can be tackled.

About the landless people, it is not necessary to say more. This problem has again and again been emphasized and it is very necessary to see that the Harijans are rehabilitated so far as rural areas are concerned. It has been admitted by everybody that the percentage of landless among the Harijans is the highest. But I was sur-

prised that in the recent AICC session at Patna no less a person than Shri Jagjivan Ram expressed his happiness that the *bhoomi andolan* satyagraha has died its own death. For whom was this land agitation or *bhoomi andolan* conducted? You will find that in this land satyagraha launched by the CPI, the SSP and the I'M, hundreds of Harijans had taken part. The Republican Party of India has already announced that they are going to have a country-wide satyagraha for land distribution. Why are they resorting to these methods? I know that Dr. Ambedkar was of the opinion that after independence and after we take to parliamentary methods, there is no room for satyagraha, there is no need for satyagraha and the protest should only be confined to the Parliament and State legislature. But after 15 years, even the Republican Party of India had to say this that they shall resort to land satyagraha. Why? Because, we are not being sincere in implementing the programme of land distribution. In the Thana district near the City of Bombay there have been thousands of instances where the Government order that the surplus or fallow land be given to the landless was carried out in this way that the grocers in the city, or a saloon keeper or a hotel keeper and others were given land on the ground that they were landless. Are these really landless people? Instead of giving the land to the landless Adivasis and Harijans, the *Mamle-dar* gave the land to these shop-keepers in the city. Then we had to pressurise the Government and the *Mamle-dar* had to take back those lands and then redistribute them to the Adivasis. Why has this happened? These people who belong to the upper classes have no sympathy for the down-trodden. Thus the lower castes get tired and disillusioned about the parliamentary methods and they begin to talk of bloody revolution and all that. In the district of Thana, probably the CPM have their biggest recruiting ground and most probably they would like to go the Naxalite way. Therefore, I am trying to impress upon the Government the need to implement at least the ceiling programme. But we find that all the Chief Ministers, whether they belong to the Congress (R) or Congress (O) or the Swatantra Party have said that there is no need for the ceiling. They say: "We have already distributed the surplus land". This is in spite of the Prime Minister's insistence that this is one of the crucial problems and surplus land should be distributed. The Chief Ministers had the courage to say to the face of the Prime Minister that there was no need for any such thing.

We have become so rigid in our attitude. Whenever the upper class talks of the Harijans and Adivasis, it is more as a formality than as conviction.

[Shri N. (.. Goray) 3

P.M.

Therefore I am saying that unless the Government or the Minister who is in charge of this lays down certain targets which will have to be fulfilled during this year, next year and the next five years, I think we "shall be where we are. Every year the same sort of report will be there, and the same sort of discussion will take place. Permit me to refer to one of the reports that was given to us when the National Integration Council met recently.

In this report they have referred to the Elaya Perumal Committee recommendations which were:

"Increase in the rates of scholarships—both at pre-matric and post-matric levels.

The income limit of parents for award of scholarships should be raised to at least Rs. 1(X)0 per month.

Special coaching and aptitude tests should be started to find out the talents of Scheduled Caste students.

A few special schools/colleges should be started by the Ministry of Education on the pattern of Central Schools where 60 per cent of the seats should be reserved for the Scheduled Castes.

The number of overseas scholarships for Scheduled Caste students should be increased from 4 to 15 per year.

increased hostel facilities should be made available for Scheduled Caste students."

A very eloquent comment follows. The comment of the Home Ministry is:

"These recommendations have been considered. They mean a great increase in expenditure and it will not be possible to meet it out of the existing resources."

There the matter rests. On the one hand I am quite sure that if anybody from the Home Ministry were present here, he would wax more eloquent than myself and say these things must be done for the Scheduled Castes, that they are the most down-trodden in our society, that they are the underdogs and they must be given all facilities. Having said that, when you come to the concrete implications of the very modest recommendations of the Perumal Committee, you will find that a very small note is added saying— it is not possible to meet it out of the present resources. That seals the fate of these people for the next 2 or 3 years. This is the cruel paradox. On the one hand we are overflowing with sympathy and whenever there is a Gandhi Jayanti, we shall be saying they are our brothers

and sisters and we must do this and that. As soon as the Gandhi Jayanti is over, for the rest of the year," for 364 days, we shall forget them and again start weeping over their fate when Gandhi Jayanti comes round next year. Therefore I am urging on the Minister, who at least is a young and energetic person so far as I can see . . .

SHRI A. D. MANI (Madhya Pradesh): You mean the Minister of State?

SHRI N. G. GORAY: I am quite sure that he is as enthusiastic about it and as sincere as we are. So I would say that for God's sake, do not talk in general terms. Fix some targets, fix certain regions. Do not think of the whole country because it is too big a country to cover in one step. Therefore, fix targets, fix areas and create the necessary adequate machinery for implementation of whatever programme you (balk out. If you do this in one or two States, then you will see the whole picture changing because the Harijans and the Adivasis in the rest of the country will have the satisfaction or confidence that we mean business. Here I would like to point out that it is not the party in power I hold guilty. All of us are guilty of saving or promising something to the Harijans or Adivasis and doing nothing about it. What is promised to the ears is broken to the heart, as Gandhiji had once said. What is of paramount importance here is to fix a certain target, to demarcate the areas or regions in which we shall carry out the programme sincerely to implement it in all sincerity. In Punjab, a very prosperous State where the green revolution has broken out, you find stories like this that the wages to the Harijans in the field or to the farm labourers, are half of the wages given to the others. Why should a discrimination of this kind take place? It is because the State Government does not care to go into the problem. So I would like that there should be a cell in the Centre which will, whenever such things happen, when atrocities take place, rush to the spot and investigate the whole thing and take the necessary measures immediately. If the State Government is not willing, let us expose the State Government, whether it belongs to the ruling party or any other party. If the political parties are not cooperating in this, let us expose the political party also. You must have read a few months back that Guru Gohvalkerji had come out with a big scheme.

He had said that he had a very simple remedy by which untouchables could be turned into leprosy. I have not heard anything about it afterwards.

SHRI K. S. CHAVDA: Sir, if a Harijan is made a Sankaracharya . . .

SHRI N. G. GORAY: I have not heard about it, but most probably it will come when the election comes just as the cow votes during the elections. Then we see the weeping cow, shedding tears.

Briefly, what I want to impress upon this House, especially on the Government, is that we must have a proper target and adequate machinery. We must demarcate the regions in which we want to implement and from that year we must see to it that the programme is implemented in full. Thank you.

SHRI CHITTA BASU (West Bengal): Sir, we have been discussing the Report of the Scheduled Castes and Scheduled Tribes Commissioner for three years. It would be an endeavour, but it is limit going into the details, to draw the attention of this House and my countrymen to the fact that the problem of the Scheduled Castes and Scheduled Tribes cannot be viewed in isolation from the major national problems of our country. By the term "major national problem" I do not mean that this particular problem can wait or can brook delay till we have solved certain other very very important national problems facing us. When I say it is a national problem, I mean it is the primary problem before the nation. Unless this primary task which this Government and the whole country are seized of is implemented, no other issues can be called much more important than this one. I think that even during the national freedom movement of our country, the question of uplift of this downtrodden segment of our population was getting the uppermost place. It is because of the provisions that are enshrined in Article 46 of our Constitution that certain special measures have to be taken for the development and uplift of the Scheduled Castes and Scheduled Tribes who unfortunately constitute the most downtrodden segment of our population. Unfortunately we have inherited a society which is caste-ridden in which a very big population of our countrymen has been victim of the social disabilities, backwardness—economic, cultural and social. My complaint is that the constitutional provision which has been enshrined has not been honoured in spirit and in letter. Rather, my complaint is that the constitutional provision has been honoured more in violation than in implementation.

So, I would like to draw your attention to the particular constitutional provision, article 46, which is:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

Now, let me first take up the question of the special care for the promotion of educational and economic interests. Sir, I have chosen to take the 1961 census as the base for the measurement of the problem with which we are faced. I shall not quote many figures though I possess a lot of them. The educational level achieved by the Scheduled Castes and Scheduled Tribes according to the 1961 census is a very eloquent indictment of the performance of the Government of India. Here I find that the number of Scheduled Castes and Scheduled Tribes who have attained the level of matriculation and the equivalent of technical diplomas and non-technical diplomas, technical degrees and non-technical degrees, is very insignificant. (I do not want to waste the time of the House by quoting the figures because these figures are available in the Census Report but my complaint is that even after the publication of this Report there has not been much improvement and there has not been done anything with which we can be satisfied. Therefore, Sir, this particular constitutional provision that special care has to be taken for the educational and economic interest of the Scheduled Castes and Scheduled Tribes has been observed more in violation than in implementation. If you take up the question of economic interest it is said that there is reservation in the matter of employment but I want to explode this myth.

SHRI K. S. CHAVDA: There is no reservation in the State of Bengal in Class I service. All over India there is reservation but not in Bengal.

SHRI CHITTA BASU: I am coming. I am not holding any brief for any Government. I will be more aggressive to attack them than you can be.

As far as the employment is concerned there is reservation of 12.5 per cent in recruitments by the UPSC for the Scheduled Castes and 5 per cent for the Scheduled Tribes. I have got figures to show that on 1st January, 1962 of the 20 lakhs of people employed in the Central Government 2.9 lakhs belonged to the Scheduled Castes and 0.4 lakhs to the Scheduled Tribes. The former constituted 13.7 per cent and the latter 1.9 per cent and the two together made a total of 15.6 as against the reservation of 17.5. Now the Government will come and say that they have already achieved to the extent of 15.6 per cent.

SHRI G. A. APPAN (Tamil Nadu): That includes all, scavengers . . .

SHRI K. S. CHAVDA: It includes sweepers also.

(Interruptions).

SHRI CHITTA BASU: I am coming. Here lies the snag. You plea.* listen to what I say. This is how they are being cheated. This is how they are being exploited. So this myth of reservation for employment has to be exploded. In that figure I have found that Class I is only 1.3 per cent; class II is only 2.8 per cent of the total employment.

SHRI K. S. CHAVDA: There is none in the State of Kerala in class I service, not a single Scheduled Caste member, not a single Scheduled Tribe member.

SHRI CHITTA BASU: Let me explain the position. In clause III it is only 7.75 per cent. In class IV including sweepers it is 17 per cent and that is because no other community people were available for working in this job which the caste Hindus would not do. So this is how special care has been taken by the Government of India as per the constitutional direction.

Therefore, I again come to my accusation that the constitutional provision has been more honoured in its violation than in its observance. I quite concede that many of the State Governments, including mine, do not provide adequate scope for the employment of the Scheduled Castes and Scheduled Tribes. The Government, it appears to me, irrespective of the panics which run the Government—if I am allowed to use a strong word—is prejudiced against certain classes, namely the Scheduled Castes and Scheduled Tribes. Again, the very question is raised, the non-availability of adequately qualified candidates for recruitment. I only quote one figure and that figure I quote from the presidential address given by Prof. V. K. R. V. Rao, Member, Planning Commission, at the Seminar of Employment of Scheduled Castes and Scheduled Tribes.

He says: 'Reserved vacancies cancelled on account of non-availability:

Per cent.

Professional, Technical and related workers	11.0
Clerical, sales and related workers	13.1
Craftsmen and Production process workers	28.6
Workers in Transport and Communication	9.0
Others	14.7"

Thus you will find that a large number of Scheduled Castes, even where very much skill is not needed, have not been recruited and they very much talk about that

this disqualification has been the only reason for not providing adequate employment to the Scheduled Castes and Scheduled Tribes. Therefore, I again come to my accusation that the Scheduled Castes and Scheduled Tribes have been denied the particular right that the Constitution of our country provides for them.

Then I come to the question that they should be protected from social injustice and exploitation. There are still social disabilities under which the Scheduled Castes and Scheduled Tribes have to suffer. I have got reports, but I do not like to quote them. I know it about many States, even as our hon. colleague, Mr. Goray has pointed out about his own State. I know about Rajasthan. I know about Punjab. I know about Bihar. I know about UP and other States also. Even the Scheduled Castes and Scheduled Tribes are not allowed to draw water from the wells which are owned not b) a particular community but which are owned by the Government in the sense that the Wells have been dug up and constructed at the cost of the public exchequer. I know of instances where the Scheduled Castes and Scheduled Tribes are not allowed to enter the precincts of temples. He has also given you instances in a city like Poona and in a city like Bombay where the hotels are not open to all classes, particularlv the Scheduled Castes. These are the social disabilities from which the Scheduled Castes and Scheduled Tribes are suffering. The Constitution enjoins on the Government to see that they are protected from social injustices and they are to be protected from economic exploitation. These are the social disabilities, but I emphasise more on the economic exploitation. As you know, as many of the Members have pointed out, the majority of the Scheduled Castes and Scheduled Tribes have got the problem of rural orientation. I have got figures to show that eighty or ninety per cent of them are connected with the rural life. Rural life automatically links them up with the agrarian problem, but what have we witnessed during this period?

The oppression is on two grounds. First of all if the Scheduled Castes and Scheduled Tribes have got any grievances, the authorities in power remain always indifferent to them. Any complaint lodged with a police station is not properly attended to because the *Thanedar*, the police officer belong to the higher caste, and because of that they do not even entertain the complaints made by the Scheduled Castes and Scheduled Tribes against certain persons who might have committed a criminal offence against any of them. This is the first of all a case: of indifference on the part of persons in authority. On the other side there are daily instances of connivance and collusion between persons in authority and persons who commit crimes on the Scheduled-

ed Castes and Scheduled Tribes. It there is a land movement, it there is a question of redistribution of land and if the Scheduled Caste and Scheduled Tribe people are involved in the movement, oppression and a reign of terror is let loose. There is no protection against them. There is no protection against economic exploitation which has been conducted for wars and generations together, and yet the Constitution of our country entrusts that the Government, the State will protect them against economic exploitation. Sir, I refer to the question of alienation of land in many parts of the country of the Scheduled Castes and Scheduled Tribes, whose lands cannot be parted with unless certain orders and certain procedures are followed. I know in the district of Ilalgarh in Ranchi the "Statesman" once wrote that many of the bungalows of Ranchi town would have to be demolished if the law of the land particularly about the protection of land for the Adivasis was to be given effect to, because those Adivasis had been deprived of their land, those Adivasis had been cheated of their land and persons in authority, persons with big money power, persons with big purses who have been there in the hilly areas purchased the land by a fraudulent method, and the Government was not available there to protect the economic interests of the Adivasis, the Scheduled Tribes, although I would remind you that the Constitution says that the State is to provide protection against their exploitation.

Sir, therefore, vast quantities of land have been alienated in a fraudulent manner from the Scheduled Tribes. The Government remained and still persists in remaining a passive spectator. As a matter of fact a great sense of revolt is brewing and in a particular meeting of the National Integration Council it was discussed that if you speak really about national integration, you cannot build up the edifice of integration at the cost of the sufferings, at the cost of the social disabilities, at the cost of the economic exploitation of the most down-trodden section of our population, who constitute about 1/20th part of our population. We cannot recognize India without this 1/20th part of our population . . .

SHRI K. S. CHAVDA: One-fifth.

SHRI CHITRA BAST : Yes, 1/5th. If we have got to speak in terms of a nation, we cannot speak in terms of a nation alienated by one-fifth of our population. Therefore, when I started my speech, I reminded you that it is indeed being viewed from a national point of view, national point of view in the sense that unless we bring about speedy improvement of the down-trodden segment of our population it is the nation which suffers.

It is not only that the particular community which suffers; then backwardness bars our strides towards progress. Therefore the Government should not remain satisfied merely with making certain observations in season and out of season that many things have been done in the matter of the uplift of the Scheduled Castes and the Scheduled Tribes. As my friend has rightly pointed out, the State Government's cannot even manage to spend the money allotted for the development and uplift of the Scheduled Castes. West Bengal is an example also. That has to be borne in mind.

I want to make certain specific suggestions particularly with regard to the torture to which these Scheduled Caste people are being subjected to. A large number of Scheduled Caste men, women and children have been killed or butchered. In this matter my suggestion is that the Government should make an open declaration that the district collector, the district officer, would be held responsible if such occurrences ever take place within the jurisdiction of his administration. If such a savage thing takes place in a particular district, it is the district official who should be held responsible, he should be subject to suspension or other penalty and then and then alone can we find some sort of relief.

My second suggestion is that in the matter of the implementation of the Anti-Untouchability Act, immediately the Government should issue an order that in temples or schools or in the matter of wells which have been constructed with the financial assistance of the Government, any violation of the Act would be deemed to be a criminal offence, and appropriate steps should be taken against those who violate it.

Again, there should be a cell in the Home Ministry at the Union level and also at the State level and at the district level to come to the rescue of the Scheduled Castes when such atrocities take place so that they may rush forward to provide them with protection, in the face of such atrocities likely to be committed upon a section of them.

In the end, by enlightened public opinion, by informed discussion and by efforts at the administrative level, this problem should be tackled, and unless these things are done, you will have to face not only the mild revolt taking place here and there but a revolt which will rock the nation for which you will be held responsible, and no amount of theorising about establishing socialism in this country and about parliamentary democracy is going to save you from that catastrophe.

[1 in VICE-CHAIRMAN (SIIRT AKBAR
Air KtiAN) fa the Chair]

श्री कल्याण चन्द (उत्तर प्रदेश) : माननीय उप सभाध्यक्ष महोदय, मैं एक नया सदस्य हूँ। बड़े सौभाग्य की बात है कि आज यहाँ पर हरिजनों और पिछड़ी जातियों के संबंध में बहस हो रही है। सबसे पहले मुझे यह निवेदन करना है कि पिछले तीन रोज से हरिजनों के संबंध में बहस हो रही है, लेकिन माननीय विरोधी दल के नेता श्री मिश्रा जी हैं, जो अपने दल बल को लेकर साथ में बैठते हैं, बड़े आदमियों के संबंध में बड़ी जाँचों से आवाज उठाते हैं, लेकिन दुर्भाग्य से मान्यवर, जब हरिजनों की समस्या, जो देश की एक बड़ी समस्या है, उसके संबंध में उनकी ओर से कोई आवाज उठती नज़र नहीं आई। आज तीन रोज से मैं देख रहा हूँ; वे सामने की बेंचें खाली पड़ी रहती हैं; क्योंकि वे लोग तो पूँजीपतियों का साथ देने वाले हैं, हरिजनों का साथ देने वाले नहीं हैं। (Interruptions) मान्यवर, दूसरी बात मुझे माननीय वर्मा जी के संबंध में कहनी है। (Interruptions) वर्मा जी ने अपनी स्पीच में कहा। (Interruptions) मैं नया मेम्बर हूँ इसलिए मुझे डिस्टर्ब न कीजिये। जब मैं पुराना हो जाऊँगा तो फिर आपकी बातों का जवाब दूँगा। तो, मान्यवर, खेद होता है माननीय वर्मा जी की बात पर जो उन्होंने कल अपने भाषण में कही। उन्होंने कहा कि प्राइम मिनिस्टर समाजवाद का झगड़ा डाले हुए हैं, वाद कहते हैं झगड़े को, समाज तो जानते ही हैं, समाज में झगड़ा डाल रही है। मुझे मालूम होता है कि माननीय वर्मा जी अपनी पार्टी के बारे में कह रहे थे। हमारे एक साथी उनके बीच जाकर बैठे और गोल हो गए, जीरो। मैं समझता हूँ कि झगड़ा करने की उनकी आदत है, केवल कहने की आदत है, इसलिए उन्होंने यह बात देश की प्राइम मिनिस्टर को लेकर समाजवाद के बारे में कही। वे गलत ढंग से समाजवाद का मतलब समझते हैं, उनकी समझ में समाजवाद का मतलब है झगड़ा पैदा करना।

बड़े आश्चर्य के साथ कहना पड़ता है कि पुरी के भंकराचार्य ने छुआछूत के बारे में कहा कि यह हिन्दू धर्म का अंग है। जनसंघ हिन्दू धर्म का बड़ा नारा देता है, मुसलमानों का भारतीयकरण करने की बात कहता है, लेकिन 16 करोड़ हरिजन जो इस हिन्दुस्तान में रहते हैं, जिनके लिए एक धार्मिक नेता होने के कारण उन्होंने कहा कि छुआछूत धर्म का अंग है, यह बड़े शर्म और लज्जा की बात है कि ये सब नेता सुनते रहे, कोई कदम ऐसा नहीं उठाया, जिससे मन्तोप होता कि वास्तव में यह संस्था भी हरिजनों के लिए कुछ करती है। मैं इस बारे में ज्यादा न कह कर उतना ही कहना चाहूँगा कि आज जो हमारे सदन में छुआछूत का प्रश्न उपस्थित है और सारे लोग केवल कांग्रेस को ही निशाना बनाते हैं, क्योंकि सेंटर में हमारी सरकार है तो मैं यह कहना चाहूँगा कि छुआछूत कोई ऐसी चीज नहीं है कि उसे सरकार ही मिटा सकती है। अगर केवल सरकार मिटा सकती है तो मैं अपने मित्रों से पूछना चाहूँगा कि जिन प्रान्तों में वे बरसरे-इक्तर रहे, जहाँ उन्होंने अपनी सरकार बनाई वहाँ उन्होंने सरकार के माध्यम से कौनसे कदम उठाए जिनसे हरिजनों की स्थिति में परिवर्तन आया हो या छुआछूत कम हुई हो, 22-23 वर्ष का जिक्र किया जा रहा है। आज तो कांग्रेस ही ऐसी जमात है, जिसने इन 22-23 वर्षों में ऐसा काम किया कि शहरों में छुआछूत नहीं है, कांग्रेस कार्यकर्ता और वरिष्ठ नेता मेहतरों के मोहल्लों में जाते हैं और हमारे विरोधी दल के नेता केवल लम्बी चीड़ी तकरीर झाड़ा करते हैं। माननीय वर्मा जी ने एक बात कही। उन्होंने कहा कि केवल वोट के लिए सारी बात कही जाती है, समाजवाद का नारा किया जाता है। मैं पूछता हूँ वोट क्या केवल कांग्रेस को मिलते हैं, आपको नहीं मिल सकते? आप भी वैसा ही काम कीजिए, वे वोट आपको भी मिल सकते हैं। आप पर हरिजनों ने विश्वास किया था, लेकिन जब उत्तर प्रदेश में आपकी सरकार थी, मैं एम०एल० बी०या और माननीय वर्मा जी उसके मंत्री थे, जब संविदा सरकार बनी तो कुएँ के अनुदान, शिक्षा में जो छात्रवृत्ति मिलती

श्री श्री इंडस्ट्री ग्रान्ट मिलती श्री इनसे पूछ लीजिए, गवर्नमेंट में थे, कैबिनेट रैंक के मिनिस्टर थे—सारा ग्रान्ट काट लिया गया, तभी से हरिजनों को यह विश्वास हो गया . . .

श्री मान सिंह वर्मा (उत्तर प्रदेश): गलत कह रहे हैं, कुछ जानते नहीं हैं, नए आए हैं अभी ।

श्री कल्याण चन्द : हम उत्तर प्रदेश की बात कह रहे हैं जहां आप थे, बगैर सदस्य बने आप मंत्री बना दिए गये फिर वहां से यहां भेज दिए गए, आपकी पार्टी ने आपका साथ दिया अपने दिल पर हाथ रख कर देखिए ।

श्री मान सिंह वर्मा : आप मेरी परवाह न कीजिए, अपनी परवाह कीजिए ।

श्री कल्याण चन्द : यह छुआछूत का जो प्रश्न है, वह केवल एक पार्टी, एक जमात का प्रश्न नहीं है, सारे देश के लोगों को उसे उठाना पड़ेगा । यह एक प्राचीन कलंक है इस कलंक को कांग्रेसी या खाम लोगों पर डालना माननीय विरोधी दल के नेता को शोभा नहीं देता । यह ऐसा प्रश्न है जिसके लिए सारे देश के लोगों को प्रयास करना पड़ेगा । मुझे खेद के साथ कहना पड़ता है कि जनसंघ ने आज तक यह बात नहीं कही कि जनसंघ का वह सदस्य नहीं हो सकता जो छुआछूत मानता है । मैंने जनसंघ को खाम कर इसलिए कहा क्योंकि वह हिन्दू धर्म का नारा लगाता है, वह भारतीयकरण की बात करता है । मान्यवर, हम किस जगह से आए हैं, हमारा कौन करण हो, हम भी अपना कोई करण करवा लें, जिससे हमारा उद्धार हो । 16 करोड़ आदमी आज पानी नहीं पीने पाते । दूसरी बात मैंने यह देखी है कि वही लोग जो भारतीयकरण की बात करते हैं, उन्हीं के द्वारा आज हरिजन सताया जा रहा है । मेरा यह कहना है कि छुआछूत की जो हमारे देश की प्रथा है, वह किसी एक पार्टी और किसी एक के द्वारा नहीं बल्कि देश के सारे लोग मिल कर कोशिश करें तो मिट सकती है । सरकार की कुछ जिम्मेदारियां होती हैं, लेकिन गैर-कांग्रेस प्रांतीय सरकारों ने जो इस सम्बन्ध में दिग्दर्शन दिया

है, उसमें पता चलता है कि विवाय कांग्रेस सरकार के दूसरी कोई सरकार छुआछूत को दूर करने या उनके उत्थान का काम नहीं कर सकती है । लेकिन अब मैं सरकार को कहना चाहता हूं कि सरकार को भी होशियार होना चाहिए । सरकार को जिम्मेदारी है इसलिए कि महात्मा गांधी ने कहा था मान्यवर, कि हिन्दुस्तान की आजादी मिलने के बाद यह पिछड़ा हुआ तबका, जिसमें कि लोग छुआछूत करते हैं, उनसे यह छुआछूत नहीं हटाई गयी तो यह एक कलंक की बात होगी और इस कलंक का टीका हिन्दुस्तानियों के साथ साथ उस पार्टी पर, जो कि देश की आजादी के लिए लड़ रही है, उस पर यह सब से बड़ा कलंक का टीका होगा । मान्यवर, जो मदद हमारी सरकार कर रही है उसके लिए हम उन का शुक्रिया अदा करते हैं, लेकिन मैं एक बात कहना चाहता हूं कि कुछ ऐसी स्स्थायें हैं कि जिनको सरकार लाखों रुपये की ग्रांट देती है और वे कोई भी काम हरिजनों में जा कर उनको भलाई का नहीं कर रही है । काश यह ग्रान्ट रोक कर दूसरे कामों में लगायी जाती, तो उससे उनकी शैक्षणिक और आर्थिक उन्नति हो सकती है । माननीय सदस्यों ने जो रिपोर्ट दी है उसमें उन्होंने हरिजन सेवक संघ का जिक्र किया है । उन्होंने हरिजन आश्रम, इलाहाबाद का जिक्र किया है । मान्यवर, यह हरिजन आश्रम मुंशी ईश्वर शरण के समय में बड़े मुचारू रूप से चलाया जा रहा था, लेकिन दुर्भाग्य है कि आज वह आश्रम हरिजन आश्रम के नाम से सरकार से ग्रान्ट लेकर और दूसरे स्टेट से ग्रान्ट ले कर एक बहुत बड़ा आश्रम तो बन गया है, लेकिन अफसोस के साथ कहना पड़ता है कि वहां पर उसकी जो कमेट्री है उसमें एक भी हरिजन नहीं रखा जाना । वहां का एक भी पदाधिकारी आज हरिजन नहीं है और लाखों रुपयों की ग्रांट उसको दी जाती है और सारे बड़े-बड़े लोग वहां मुलाजिम रखे जाते हैं और उनके लिये रुपया सरकार देती है और वो मुलाजिम वहां रखे जाते हैं, उनसे घरों पर काम लिया जाता है । यह बड़े दुर्भाग्य की बात है । मैं सरकार से

[श्री कल्याण चन्द]

कहना चाहूंगा कि सरकार को अगर ग्रांट देना है तो वह डायरेक्ट हरिजनों की संस्थाओं को दे। दूसरी संस्थाओं को ग्रांट देने से हरिजनों का काम नहीं चलता। आज वहाँ दूसरे लोगों को बड़ी-बड़ी नौकरियाँ दी जाती हैं और हरिजनों में जो पढ़े लिखे लोग हैं, इसके कारण उन में बड़ा असंतोष है। दूसरे हरिजन सेवक संघ की बात कही जाती है। दिल्ली में भंगी मुक्ति की बात की जाती है। मैं सरकार से पूछना चाहता हूँ कि कितने भंगियों की मुक्ति करायी गयी। चार-चार लाख रुपये का अनुदान दिया जाता है। सबर्ण लोग वहाँ काम करते हैं। ये मोटरों पर चलते हैं और पैसा बर्बाद करते हैं। वहाँ कोई काम नहीं होता। हरिजनों के लिए इस रिपोर्ट में भी कहा गया है, कोई काम नहीं होता और मैं उस को सरकार के सामने रखना चाहता हूँ। उन्होंने भारत सरकार से कहा है कि अनुदान पाने वाली संस्थाओं की रिपोर्ट पढ़ कर हमें वास्तव में बड़ा दुःख हुआ है। यह रिपोर्ट बहुत संतोषजनक है। हालाँकि हरिजन सेवक संघ कुछ काम कर रहा है किन्तु उसे दिये जाने वाले अनुदान की तुलना में उस का कार्य भी पूर्णरूपेण संतोषजनक नहीं है। यह जो अनुदान दिया जाता है वह भी पूरी तरह से खर्च नहीं किया जाता। इस तथ्य को पुष्टि के लिए अनुदान और खर्च का विवरण दिया गया है, जिससे यह सिद्ध होता है कि सरकार उन्हें जो अनुदान दे रही है, उसका पूरा उपयोग नहीं हो रहा है। जहाँ तक अस्पृश्यता निवारण का प्रश्न है मुझे यह कहते हुए खेद है कि इन संस्थाओं ने इस विषय में कुछ नहीं किया है। मान्यवर, यह रिपोर्ट की बात है। मैं अपनी तरफ से नहीं कह रहा। जब रिपोर्ट की यह बात है तो चार-चार लाख रुपया उनको दिये जाने की क्या आवश्यकता है। चार या दो या तीन लाख जो भी उन को दिया जाता हो, वह ऐसी संस्थाओं को दिये जाने से क्या फायदा। यह रुपया छुआछूत मिटाने के लिए दिया जाता है और वे उस के लिये क्या कर रही है? कोई ऐसी रिपोर्ट नहीं है कि जो यह बताती हो कि उन्होंने कुछ

काम किया है। हम लोग सदस्य हैं इस सदन के, क्या सरकार कोई आश्वासन दे सकेगी कि कुछ सालों में वह इस बढ़ते हुए असंतोष को मिटा देगी? इस प्रकार से, मान्यवर, यह रुपया जो दूसरी संस्थाओं को दिया जा रहा है इससे हरिजनों को कोई फायदा नहीं होगा। मैं इस ओर सरकार का ध्यान आकर्षित करना चाहता हूँ।

मुझे एक बात का बहुत खेद हुआ है। कल हमारे एक साथी ने एक बात कही, श्री बलराम दास ने कल, मान्यवर, मध्य प्रदेश का जिक्र किया और उन्होंने कहा कि वहाँ पर हरिजन घोड़ों पर नहीं चल सकते, बरातों में जेवर नहीं पहन सकते, छाता लगा कर नहीं चल सकते, जूता पहिन कर नहीं चल सकते। बड़ा दुःख हुआ। एक और है: बहुत शोर सुनते थे पहलू में दिल्का, जो चीरा तो एक कतरा-ए खून निकला। ठीक इसी प्रकार से हम कहना चाहेंगे कि रानी सिधिया राजमाता कहलाती हैं, लेकिन जिनको राजमाता कहते हैं उनके यहाँ क्या स्थिति है? क्या मैं यह प्रश्न कर सकूँगा कि राजमाता की जगह पर जहाँ वह रहती हैं वहाँ यह हालत है कि हरिजन घोड़े पर नहीं चढ़ सकते, वह छाता नहीं लगा सकते। मुझे खेद के साथ कहना पड़ता है। वहाँ वह जेवर नहीं पहिन सकता और यह राजमाता हैं। यह राजमाता जिसको हम कहते हैं। वह श्रीमती इन्दिरा गांधी हैं, जिन्होंने इस बात का बीड़ा उठा कर के आज समाजवाद की बात कह कर के सारी सार्वजनिक सभाओं में, पार्टी की मीटिंग्स में, सबसे पहले हरिजनों का जिक्र करती हैं। मैं आपको इलाहाबाद ले जाना चाहता हूँ, हमारे मित्र वहाँ चल कर देखें। प्रंडित जवाहरलाल नेहरू ने अपने रसोइये के लिए हरिजनों को हमेशा रखा। हरि का नाम आपने सुना है, आप जानते हैं, वह चमार जाति का था। इन्दिरा गांधी ने अपना मकान भी इस ट्रस्ट को दे दिया है, जवाहरलाल नेहरू ट्रस्ट को। वहाँ पर जितने हरिजन हैं वह उससे फायदा उठा रहे थे। मान्यवर, यह किसी से छिपी हुई बात नहीं है कि गांधी जी ने कहा था कि अस्पृश्यता निवारण

के लिये यह सबसे बड़ा काम होगा कि प्रत्येक बड़े लोग जो भाषण देने हैं हरिजनों के लिये वह अपने यहां पर एक-एक भंगी को रसोइया रख लें। यह गांधी जी की बात है। हमारे श्री० बाले भी जो उधर गोल हो गये वह भी गांधी जी का बड़ा जिक्र करते हैं और यह कहते हैं कि वे ही उनके असली पुजारी हैं, लेकिन बड़े दुःख की बात है कि गांधी जी के कहने पर वह कदम नहीं उठाते। यह मैं अपने दोस्तों से पूछना चाहता हूं कि जब गांधी जी ने कहा था कि मेहतरों में से एक-एक रसोइया रखा जाये तो यह असमृध्यता निवारण के लिये सबसे बड़ा काम होगा तो उनमें से कितनों ने यह किया। किसी ने यह किया? इस कार्य को नेहरू खानदान ने किया, इस काम को जो उत्तर प्रदेश के वरिष्ठ नेता हैं। उन्होंने किया, लेकिन हमारे इन लोगों का कार्य संतोषजनक नहीं, हमारे वे दोस्त जो कि गांधी जी की इतनी दुहाई देते हैं, उन्होंने आज तक इस प्रकार का कोई कदम नहीं उठाया। मान्यवर, यह महान्मा गांधी की कहीं हुई बात है, मेरी कहीं बात नहीं है।

मान्यवर, एक बात और कहना चाहता हूं कि हिन्दुस्तान की आजादी के पूर्व गांधी जी यहां दिल्ली में ही भंगियों की कालोनी में जा कर रहते थे, पंचकुइयां रोड पर जो है, जहां आज बाल्मीकि मंदिर भी है, लेकिन मैं अपने मित्रों से पूछना चाहता हूं कि कितने लोग भंगियों के मुहल्ले में जाते हैं, सिवाय कांग्रेस वालों के और कौन आदमी है जो कि यहां जाते हैं।

श्री बी० एन० मंडल (विहार) : एस० एस० पी० वाले जाते हैं।

श्री कल्याण चन्द : कितने हैं जो कि उनका काम करते हैं। हमने केवल उनकी तकरीरें सुनी हैं, माफ कीजियेगा मैं अपने मित्रों से यह कहना चाहता हूं, इसलिये मैं कहना चाहता हूं कि इस प्रकार से छुआछूत दूर नहीं की जा सकती। जो देश के तरांग लोग हमारे बारे में कहते हैं उनके दिल भी साफ होने चाहिए, उनके कार्य-कलाप भी अच्छे होने चाहिए। उनको भी इनके

लिये अर्थ की व्यवस्था करनी चाहिये, इन्हें सक्षम बनाना चाहिए, जैसा कि ईसाइयों ने मिशन बना बना कर गांव-गांव में अछूतों को ईसाई बना दिया। लेकिन, मान्यवर, आज दुःख की बात है कि हम बातें बहुत करते हैं और करते कुछ नहीं। इंग्लैंड से आया हुआ अंग्रेज जो है उसने हिन्दुस्तान में लाखों को ईसाई बना दिया, एंग्लो-इंडियन बना दिया और हिन्दुस्तान के रहने वाले जो हैं वह बात ही करते रहते हैं और छुआछूत का कलंक आज तक नहीं मिटा सके। यह एक बड़ी शर्म की बात है।

मान्यवर, मैं सरकार से कहना चाहता हूं कि सरकार को उचित कदम उठाना चाहिये। बड़ी दुःख की बात है, दुर्भाग्य की बात है कि हमारे पढ़े लिखे लोगों में आज बड़ा असंतोष हो रहा है। जितने भी लोग पढ़ कर निकल रहे हैं उनके लिये जगह नहीं है। यह बहुत गलत है जो लोग समझते हैं कि अछूतों में पढ़े लिखे लोग कम हैं। यह बात गलत है जो कहते हैं कि अछूतों में जो पढ़ गये हैं वह योग्य नहीं हैं और उनको उचित जगह नहीं है। सारे लोग यहां बैठे हैं, इस बात का प्रमाण है, इस बात को राजनारायण जी ने कहा कि वह लोग रिटन टैस्ट में सबसे ज्यादा पास होते हैं, जनरल कैडीडेट्स के मुकाबिले में ज्यादा नम्बर पाते हैं, लेकिन; दुर्भाग्य की बात है कि इंटरव्यू में जाते हैं तो सेलेक्ट नहीं किये जाते। इससे उन पढ़े लिखे नौजवानों में असंतोष हो जाता है कि इस काबिल होते हुए भी कि रिटन टैस्ट में पास होते हैं फिर भी हमें सरकारी नौकरी में नहीं लिया जाता। क्लास 1 और क्लास 2 की बात की जाती है, लेकिन रेलवे में देखा जाए कि कितना अत्याचार हो रहा है। हम देखते हैं कि हरिजनों के जितने भी प्रमोशंस हैं, वह सब रुके हुए हैं।

माननीय उपाध्यक्ष महोदय, हमारे जितने भी मंत्रिगण हैं वह मुझे क्षमा करेंगे, मैं भी कांग्रेस में आस्था रखता हूं और हरिजनों की कांग्रेस में आस्था है, लेकिन मंत्रिगण उनकी ओर विशेष ध्यान नहीं देते, वह अपने अधिकारियों पर ही निर्भर

[श्री कल्याण चन्द]

रहते हैं, अधिकारियों की रिपोर्ट को वह सही मानते हैं और हमारी सही बात को भी वह सही नहीं मानते। तो इस पर सरकार को विशेष ध्यान देना पड़ेगा। और इसलिये ही उस तरफ के लोगों ने हमारे अपने नेताओं को अपना लक्ष्य बना रखा है। मेरा तो कहना यह है कि इनके लिये हमारी सरकार कुछ न कुछ कर रही है। इसके लिये हमको बहुत ही धन्यवाद देना चाहिए। शिक्षा के माध्यम से जितनी मदद की उसके लिये सरकार धन्यवाद की पात्र है।

मान्यवर, मैं एक नई बात कहना चाहूंगा। मेहतरों की संस्थाओं ने बहुत दिनों से यह आप्रह किया था कि श्री बाल्मीकि के नाम से डाक टिकट निकलना चाहिये। बड़ी खुशी की बात है, और सरकार इसके लिये धन्यवाद की पात्र है, हिन्दुस्तान के लोग बधाई देते हैं और धन्यवाद देते हैं कि सरकार ने 14 अक्टूबर को महर्षि बाल्मीकि का टिकट निकाला, लेकिन दुःख के साथ कहना पड़ता है मान्यवर, कि उन्होंने वह जो इसका फोल्डर होता है, उसमें बाल्मीकि जी को डाक लिखा है। आपने इतना मान दिया मान्यवर, कि उनका डाक टिकट निकाला, लेकिन वह बात कह दी जिससे सब लोगों को चोट लगी। क्या फायदा हुआ उस टिकट को निकालने का। मैं आपके माध्यम से सरकार में प्रार्थना करना चाहूंगा कि सरकार के डाक तार विभाग द्वारा फोल्डर में महर्षि बाल्मीकि को अपमानित करने की इच्छा से जो आपत्तिजनक शब्द प्रयोग किया गया है, इसके लिये विभाग को खेद प्रकट करना चाहिये तथा उसको रद्द कर दुबारा संशोधित भाषा में प्रकाशित करना चाहिये। मेरी यह मांग है सरकार से। क्या फायदा हुआ इस बात से इतना बड़ा आदमी जिसने रामायण लिखी जो सबसे पहला कवि था, जिसके प्रति सभी लोग आज भी आस्था रखते हैं, उसके बारे में फोल्डर में डाक शब्द लिखा जाये। कितनी शर्म की और लज्जा की बात है। अगर इतना कहने पर भी सरकार पर इस का असर नहीं पड़े तो इसके

भयानक परिणाम भी हो सकते हैं। इसलिये मैं प्रार्थना करूंगा कि सरकार को इसमें विशेष ध्यान देना चाहिये।

मान्यवर, एक बात और कहना चाहता हूँ। उत्तर भारत में जो स्वीय जमात के होते हैं उनको बाल्मीकि कह कर शेड्यूल्ड कास्ट में माना जाता है, पंजाब में भी माना जाता है, लेकिन खेद के साथ मुझे कहना पड़ता है कि देहली जैसे शहर में जहाँ सबसे बड़ी हमारी केन्द्रीय सरकार है, वहाँ जब तक चूड़ा नहीं लिखा जायगा—बाल्मीकि नहीं बल्कि चूड़ा बाल्मीकि—तब तक उसको परिगणित जाति का प्रमाणपत्र नहीं दिया जाता है। मैं सरकार से अनुरोध करूंगा कि सरकार इस बात को देखे। उत्तर प्रदेश में बाल्मीकि नाम स्वीकृत हो, पंजाब में हो, हरियाणा में हो, केवल दिल्ली में ही चूड़ा बाल्मीकि कहा जाय यह बड़ी खेद की और शर्मनाक बात है। आप हमको खाली खाली बमार मेहतर कह कर अपमानित करते हैं। सरकार को इस पर विशेष ध्यान देना चाहिये। मैं सरकार से और माननीय मंत्री जी से प्रार्थना करूंगा कि इसको बदल कर फौरन यह आदेश देना चाहिये कि केवल बाल्मीकि के नाम से शेड्यूल्ड कास्ट का प्रमाणपत्र देना चाहिये, जिसमें कि उनके दिलों में जो चोट लगती है मान्यवर, वह न लगे।

डाक तार विभाग के बारे में तो मैंने कह दिया। मान्यवर, मेरा मुझाव है सरकार को कि छुआछूत को मिटाने के लिये विशेष फिल्म बनाई जानी चाहिये जिससे हरिजन बालकों को प्रोत्साहन देने के लिये फिल्म निर्माण के लिये विशेष आर्थिक सहायता देनी चाहिये और हरिजनों के मन से हीनता की भावना को समूल नष्ट करने के लिये और अन्य जातियों के मन में हरिजनों के प्रति सम्मान का भाव जाग्रत करने के लिये हरिजन वर्ग में पैदा हुए संत महात्माओं के बारे में विशेष फिल्म दिखानी चाहिये, जिसमें उनकी आत्मा को बल मिले और दूसरे लोग भी संदेश लें। (Time bell rings) इस

सदन में मैं पहली दफा बोल रहा हूँ। उत्तर प्रदेश में अनुसूचित जाति में कौन जातियाँ हैं। उत्तर प्रदेश में कोल जाति की बहुत बड़ी संख्या है। पिछले दिनों इसकी डिमांड थी मान्यवर, कि उन्हें अनुसूचित जाति में कर लिया जाये, लेकिन उनको अनुसूचित जाति में नहीं किया गया और यह कोल जाति मान्यवर, देहातों में ज्यादा रहती है और इतना तंडू कर भुजूर करती है। उनके पास कपड़ा नहीं, रहने के लिये भूकान नहीं, इसलिये सरकार ने उन पर विशेष ध्यान दिया है, लेकिन उन्हें परिगणित जाति की लिस्ट में नहीं रखा गया। अगर उनको परिगणित जाति की लिस्ट में लाया जाये, तो उनकी सारी कठिनाइयाँ हल हो सकती हैं।

इलाहाबाद और दूसरी जगहों में हरिजन विद्यार्थियों को छात्रावास के लिए अनुदान दिया जाता है। मैं सरकार से प्रार्थना करूँगा कि उत्तर प्रदेश में इलाहाबाद में जो विश्व-विद्यालय है, जो हिन्दुस्तान में अपना एक स्थान रखता है, वहाँ पर 2000 हरिजन विद्यार्थियों के रहने के लिए छात्रावास बनाया जाना चाहिये। अगर इस तरह की व्यवस्था कर दी गई तो हरिजन विद्यार्थियों का बहुत लाभ होगा और वे देश के एक अच्छे नागरिक बन सकेंगे।

इस समय इलाहाबाद में लगभग 8 छात्रावास चल रहे हैं और इन 8 छात्रावास के लिए किराये में सरकार की ओर से अनुदान दिया जाता है। तो मेरा सुझाव यह है कि किराये में मदद देने के बजाय अगर उनके लिए सरकार की ओर से छात्रावास बना दिये जायें तो इससे उन लोगों को बहुत ज्यादा लाभ होगा। तथा यह एक प्रकार की वनत भी होगी।

जहाँ तक छुआछूत की बात कही जाती है, मैं यह निवेदन करना चाहता हूँ कि इलाहाबाद और बनारस में—कुम्भ और अर्ध-कुम्भ का मेला लगता है, जिसमें देश के लाखों और करोड़ों आदमी विभिन्न भागों से आते हैं। लेकिन खेद के साथ कहना पड़ता है कि पिछले दिनों सरकार

की तरफ से, हरिजन कल्याण विभाग द्वारा अनेक प्रकार की फिल्मों, सभाओं, जुलूस और सारा चीजें जो सरकार की तरफ से इस तरह के अवसरों में की जाती हैं, वे कार्य किये जाते रहे हैं, लेकिन मुझे दुःख के साथ कहना पड़ता है कि इन दिनों सरकार इस बात की ओर क्यों ध्यान नहीं दे रही है। इस साल अर्ध-कुम्भ लगने जा रहा है, इसलिए मैं सरकार से प्रार्थना करना चाहूँगा कि ऐसी जगहों पर जहाँ लाखों आदमी इकट्ठे होते हैं, वहाँ पर छुआछूत के खिलाफ प्रचार-प्रवर्तन की तरफ से बहुत ही आवश्यक है।

दूसरी बात में यह कहना चाहता हूँ कि छुआछूत का जहाँ तक कानून का संबंध है—जैसा कि हमारे बहुत से मित्रों ने इस संबंध में कहा—लेकिन कानून में तो 500 रूपाय जुर्माना की व्यवस्था है और 6 महीने की सजा की व्यवस्था है, लेकिन खेद के साथ कहना पड़ता है कि पुलिस विभाग के अधिकारी कोई भी ऐसा कदम नहीं उठाने हैं, जिससे लोगों को भय हो और छोटे लोगों के दिलों में जो गलतफहमी है वह निवार्य न हो सके। इसलिए मेरा निवेदन है कि शासन को इस ओर विशेष ध्यान देना चाहिये।

मान्यवर, कुछ सदस्यों ने यह सुझाव दिया है कि इस सम्बन्ध में कानून में परिवर्तन किया जाना चाहिये और जिलों में विशेष प्रकार की मशीनरी स्थापित की जानी चाहिये। मैं इस बात से सहमत हूँ कि यह जो समस्या है यह हमारे देश के लिये एक कलंक है, यह हमारे देश के लिए एक कलंक का टीका है। जहाँ तक रेडियो में इसके बारे में प्रचार करने का सवाल है। मैं इस बात से सहमत नहीं हूँ। जब रेडियो में इसके बारे में प्रचार होगा, तो विदेशी लोगों में भी इस बात की चर्चा चलेगी कि हमारे देश में भी इस तरह की समस्या है। इस तरह की बात हमारे एक मित्र ने कही, लेकिन मैं इस चीज को उचित नहीं समझता हूँ, क्योंकि इससे देश की बदनामी होती है।

[श्री कल्याण चन्द]

जहाँ तक इस समस्या के समाधान करने का प्रश्न है यह सारे देश का प्राबल्य है और किसी जाति विशेष की बात नहीं है। यह जो छुआछूत और हरिजनों की समस्या है वह एक दायरे और एक तत्व तक ही सीमित नहीं है, इसका पूरे देश में संबंध है। इस देश में जो गरीब तबका है वहाँ तक ही यह बात सीमित नहीं है। यहाँ तो सारे देश की समस्या है और इसको सारे देश की समस्या समझ कर हल करना होगा। सरकार को इस समस्या को एक विशेष ढंग से हल करना होगा। इसलिए मैं मंत्री जी से प्रार्थना करूँगा कि जैसा मैंने अभी कहा था कि हमारे पढ़े लिखे हरिजनों में असंतोष है, आज जो हरिजन के लड़के हैं, जो पढ़ लिख लेते हैं जब वे किसी इन्स्टीट्यूट के कम्पीटिशन में बैठते हैं तो वे उसमें नहीं निकलते हैं। मैं आप से प्रार्थना करना चाहता हूँ कि उन लोगों की लिस्ट हम से मांग ली जाये कि इन हरिजनों के साथ कम्पीटिशन में बैठें हैं। अगर सच्चाई के साथ कम्पीटिशन में हरिजन विद्यार्थियों का मुकाबला होता तो आपको मालूम हो जायेगा कि कितने हरिजन विद्यार्थी कामयाब होते हैं। लेकिन आज दुर्भाग्य से जब हरिजन विद्यार्थी कम्पीटिशन में बैठता है और उसके बाद जब वह इन्टरव्यू में जाता है तो वहाँ पर वह नहीं आता है। सरकार की ओर से कहा जाता है कि वह उस जगह के लिए काबिल नहीं समझा गया। मैं समझता हूँ कि सरकार की ओर से जब तक इस तरह की बात कही जाती है तो यह उसी के ऊपर एक तरह से लांछन लगता है। इस तरह से विरोधी लोगों को भी सरकार के खिलाफ कहने का मौका मिल जाता है। मान्यवर, यह जो सवाल है वह पूरे भारतवर्ष का सवाल है और मैं बड़े आश्चर्य में हूँ कि हमारे हरिजन विद्यार्थियों को इन्स्टीट्यूट पास करने के बाद क्यों नहीं लिया जाता है। हमारे जो हरिजन विद्यार्थी हैं उन्होंने बी० ए०, एम० ए० और साइन्स की डिग्री हासिल कर रखी है। आप हमसे इस बात को पूछा करें क्योंकि हम उनको

रिप्रिजेंट करते हैं।

जहाँ तक हरिजनों को गुरदा प्रदान करने का सवाल है और जैसा कि इस संबंध में हमारे कई मित्रों ने भी कहा, लेकिन दुर्भाग्य के साथ कहना पड़ता है कि सरकार इस ओर विशेष रूप से ध्यान नहीं दे रही है। मैं सरकार से यह निवेदन करूँगा कि सरकार को इस ओर विशेष रूप से ध्यान देना होगा। मान्यवर, मैं यह निवेदन करना चाहता हूँ कि जो जिलों में अधिकारी हैं वे हरिजनों के संबंध में विशेष रूप से ध्यान नहीं देते हैं। सरकारी आफिसर अपनी जिम्मेदारी इधर उधर डाल देते हैं। लेकिन मैं यह निवेदन करना चाहता हूँ कि इसकी सारी जिम्मेदारी उन्हीं के ऊपर डाली जानी चाहिये। मैं उस सदस्य को धन्यवाद देना चाहता हूँ जिन्होंने आज सदन में यह कहा था कि जिस शहर में हरिजनों को कत्ल किया जाता है वहाँ के निलाधीश को फौरन मुअत्तल किया जाना चाहिये। इस तरह की विशेष जिम्मेदारी वहाँ के कलेक्टर के ऊपर होती है और इस बात को यह कह कर नहीं टाला जा सकता है कि यह जिम्मेदारी उसकी नहीं है। अभी उड़ीसा में क्या हुआ? वहाँ पर चार, छः आदमियों को जो हरिजन थे उन्हें बंद करके जला दिया गया। आज जब हम स्वतंत्र हो चुके हैं और हमारे लोगों के साथ इस तरह का व्यवहार किया जाता है वह एक शर्म की बात है। उड़ीसा में दुर्भाग्य से जो सरकार है वह कांग्रेस की सरकार नहीं है, वहाँ पर तो हमारे उन मित्रों की सरकार है जो बहुत ज़ोरों से बोलते हैं।

हमारे एक मित्र ने कल जिक्र किया, प्राइमरी एजुकेशन का। प्राइमरी एजुकेशन तो हम बहुत ज्यादा पढ़े हैं, हमें चाहिए उच्च कोटि की शिक्षा, हम चाहते हैं, टेक्नीकल ट्रेनिंग।

हमारे एक मित्र ने बहुत ठीक कहा कि जो सरकार की तरफ से कोटे मिलते हैं, परमिट मिलते हैं उसमें हमें हिस्सा मिलना चाहिए, इंडस्ट्री में हमारे आदमियों को अनुदान मिलना चाहिये। केवल बात से कुछ होने वाला नहीं है। छुआछूत का भी एक अलग प्रश्न है। जब शिक्षित

हो रहे हैं, जब सरकारी नौकरियों में नहीं लिए जाते तो बड़ा असंतोष फैल रहा है। हमारे मित्र ने कहा कि पढ़े लिखे लोग जो अनुसूचित जाति के हैं कहीं विद्रोह न कर बैठें। मान्यवर, हम लोगों को तो डर लगता है, कहां तक विद्रोह को रोकेंगे पढ़े-लिखों का विद्रोह। वे कलकत्ता की नकल कर रहे हैं, वहां तो जमीन का प्रश्न है, यहां जमीन, नौकरी और हमारी इज्जत तीन प्रश्न हैं। वह पढ़ा लिखा नौजवान जिसने अपनी जिन्दगी दी है उसको अगर नौकरी भी नहीं मिलती, उसको अगर कोटा भी नहीं मिलता, परमिट भी नहीं मिलता तो, श्रीमान, आप बताइए हमारी आर्थिक विषमता के हल करने के लिए क्या तरीका हो सकता है। कुछ कह कर अगर सरकार टाल दे तो वह विश्वासघात होगा समाजवाद के लिए। श्रीमती इन्दिरा गांधी का शुद्ध विचार है, माननीय मंत्री को भी विशेष ध्यान देना चाहिए। सर्वसेवा में हमारा साढ़े 12 परसेंट कोटा है। हमारे प्रमोशन का भी प्रश्न था, प्रमोशन में भी हमको कहीं-कहीं रिजर्वेशन है लेकिन मंत्रियों और अधिकारियों को इस बारे में ध्यान देना चाहिए। मैं समझता हूं कि जो लुटियां हैं वे दूर हो जायें तो यह असंतोष बहुत जल्दी दूर हो सकता है। हमारा रिजर्वेशन पूरा नहीं हो रहा है, इसमें दो राएं नहीं हैं। जो रिजर्वेशन हमारी उन्नति के लिए आवश्यक है तथा प्रमोशन में आवश्यक कोटा है वह मिल ही नहीं रहा है क्योंकि हम क्वालिटी फाइंड नहीं हैं। हमारे एक मित्र ने ठीक ही कहा कि हरिजनों को जर्जों या दूसरे कामों के लिये ट्रेनिंग देनी चाहिए, उनके दिमाग साफ करने चाहिए, उनको ऊंची शिक्षा देनी चाहिये, देश के लिए अच्छे प्रशासक बनाने चाहिये। यह जिम्मेदारी सरकार की है, सरकार उसे टाल नहीं सकती, सरकार टालेगी तो हम समझते हैं कि उसका भयानक परिणाम होगा और जो आज श्रीमती इन्दिरा गांधी कह रही हैं उसका उल्टा होने की गुंजाइश हो सकती है इसलिए कि हिन्दुस्तान में हरिजन ज्यादातर कांग्रेस से बंधा हुआ

है, उसका विश्वास कांग्रेस पर है, उसका यकीन कांग्रेस पर है, वह गांधी जी पर आस्था रखता है, इतना निरादर होने के बावजूद वह हरिजन हिन्दुस्तान की सारी सेवाओं से अलग नहीं हुआ है। इस हालत में रहने के बावजूद हरिजन ने अपना धर्म नहीं बदला, इस हालत में रहने के बावजूद गलत काम नहीं किया, विदेशी लोगों से मुलाकात करने की साठगांठ नहीं की, वह अपने देश के साथ ही रहा और जितना निरादर होता रहा उसे बर्दाश्त किया लेकिन कभी आवाज भी नहीं की लेकिन इसके यह माने नहीं होंगे कि जब हम आवाज नहीं करेंगे, हम जवान नहीं खोलते तो सरकार ने जो बातें तय की हैं, जो संविधान ने अवसर दिए हैं उस पर सरकार ध्यान न दे, सरकार को उस पर ध्यान देना चाहिए। तारीख इस बात के लिए गवाह है कि वास्तव में जो कांग्रेस सरकार ने 23 बरस में अनुसूचित जातियों के लिए काम किया है उसके लिए वह बधाई की पात्र है लेकिन फिर भी इस ओर विशेष ध्यान देना चाहिए। समस्याएं बदल रही हैं, लोग शिक्षित हो रहे हैं, लोग नौकरी चाहते हैं। जब वे विश्वविद्यालय में जाते हैं, दोस्तों के साथ होटल में जाते हैं और जब घर लौट कर आते हैं और देखते हैं कि उनके मां बाप के साथ वही छुआछूत का व्यवहार होता है तो आप ही बताइए उसके दिल पर क्या गुजरती होगी। मैं बड़े अदब से कहना चाहता हूं कि यह समस्या सारे माननीय सदस्य जानते हैं, आप भी जानते हैं, सरकार भी जानती है, इसके लिए कोई विशेष कदम उठाना चाहिए, केवल तसल्लीबख्श बात से काम चलने वाला नहीं है। पहले हम अशिक्षित थे, पहले ज्ञान नहीं था, पहले जागृति नहीं थी, लेकिन आज जो जागृति आ रही है उसका कोई ठिकाना नहीं रहा।

4 P.M. इसका अन्दाजा सरकार को अभी तक नहीं हो रहा है। मैं समझता हूं कि सरकार को अभी अन्दाजा हो सकता है जब कलकत्ते की जैसी नीयत यहां आ जायगी। मैं यह देखता हूं कि ईश्वर की कृपा से हमारे लोगों में ऐसी भावना

[श्री कल्याण चन्द]

नहीं है, लेकिन अगर टेल-टेल कर यही बात की जायेगी तो उस समय क्या किया जायेगा यह सरकार को समझना है। इन शब्दों के साथ मैं कहना चाहता हूँ कि जो चन्द बातें मैंने कही हैं मैं चाहूँगा कि सरकार उन पर विशेष ध्यान दे। और जो परमिट, कोटा की बात है, उसमें केवल कहने की बात नहीं, जो हमारी संख्या है उस के अनुपात से वह निर्धारित किया जाय जैसे कि नौकरियों के लिए किया गया है। उसी प्रकार से परमिट, कोटा और इंडस्ट्रीज ग्रान्ट हमको मिलनी चाहिए। इंडस्ट्री ग्रान्ट की हम लोगों को जरूरत है और मैं चाहूँगा कि माननीय मंत्री जी आज नोट करे कि 23 साल की आजादी में कितनी इंडस्ट्री ग्रान्ट हरिजनों को दी गयी है। 400, 500 रुपया बकरी या सुअर पालने के लिए दे दिया जाता है। हम गरीब लोग हैं, हमको चार, पांच सौ रुपया दिया जाता है और जो बड़े लोग हैं उनको दो, पांच, दस लाख रुपया दिया जाता है। आपके अधिकारी कहते हैं कि उनको देना चाहिये और हमारे लिए कहते हैं कि यह रुपया खा जायेंगे। यह हमारा दुर्भाग्य है। मैं बहुत साफ शब्दों में कहना चाहता हूँ कि हम लोग यहां आये हैं। हम लोगों को कांग्रेस ने मौका दिया है कि हम हरिजनों में काम कर सकें और इस सरकार में हरिजनों की अस्थिति है और मैं समझता हूँ कि चाहे कोई कितना ही चिल्लाये, हरिजन कांग्रेस को छोड़ नहीं सकते। कांग्रेस में उनकी पूरी अस्थिति है। इन शब्दों के साथ मैं आज की सरकार के प्रति आभार प्रकट करना चाहता हूँ कि हमारे प्रति वह विशेष ध्यान दे रही है, लेकिन जिन चीजों की कमी है, मैं प्रार्थना करूँगा कि माननीय मंत्री जी उन पर विशेष ध्यान दें। इन शब्दों के साथ मैं आपका आभारी हूँ कि आपने मुझे समय दिया।

SHRI NIREN GHOSH (West Bengal): I will take a very few minutes because our group has had its speakers already.

THE VICE-CHAIRMAN (SHRI AKBAR ALL KHAN): You have given your name and that is why I called you.

SHRI NIREN GHOSH: I will offer certain observations and they are these. This "Scheduled Castes" debate has become a suit of ritual year in and year out. The demand is made for a three-day debate or four-day debate. "We will debate it", is the demand made. Then the debate takes place. But nothing comes out of it. In fact, I remember to have read in the 'Eastern Economist' belonging to the Birlas that the poorer sections of our country are very easily satisfied, that you can keep them contented if you dangle a carrot before them. You need not give them even a carrot, just dangle it and they will remain satisfied. So it has been the policy of this Government from the very beginning feeding on deceptions, graft, rianery and what not. This is the sort of thing that is going on. 'Lure Commissioner, and even Jain laws, had also the nun Hari-jan' associated with them. I think it is disgraceful. After all, they are human beings, part of the Indian people. Why should they be treated apart as this! I can understand workers, peasants, middle classes, but I do not understand the term 'Harijans'. Why should they be called 'Harijans'? Either they are agricultural labourers or poor peasants; that means something. But why should they be called 'Harijans' precisely, as if a dignity is being conferred on them.

That is the deception and bluff that we are practising. I do not say that Gandhiji meant it, but anyway it is being utilised and practised and said in this country. It is nothing else but a deal: I only want to say that all including our party and myself also, plead guilty that we could not do much about it. In history I have never seen an example. All these downtrodden people or what you call the agricultural labourers or the poor peasants mainly they are agricultural labourers without any land whatsoever, that is their position in society—have never benefited by these bourgeois laws. In this bourgeois Constitution and the laws of this Parliament and the Government which controls them. They have not benefited and they will never benefit from that. The foundations will never change. I have heard the plea of Mr. Goray urging upon the Government to prepare some concrete programme and proceed, but to whom are you making this appeal and for what purpose? Their destiny can change if these people eat like lions in their own hands. I have also listened to speeches in this very House from our Deputy Chairman, Mr. Khobaragade, and Mr. B. K. Gaikwad. They were saying that a revolt will occur against

the caste Hindus. Why against the caste Hindus as a whole, I do not know. All caste Hindus do not subscribe to this policy. A wily untouchability and the social disabilities whatever they are bow from the very position in the social structure. That is precisely the main reason why Jagjivan Kaniji, the President of the Congress (R), never feels any inconvenience or social disabilities. He comes from the same caste. He has risen high up and so for him these disabilities do not apply. Perhaps these social customs do not apply to Mr. Khobaragade himself, but in the lives of people, they do apply whether there are laws or not. So, unless they themselves can be made to change this order, unless they can take destiny in their hands under we can organise these people to seize land which is theirs, whether your law provides for it or not, whether your judiciary provides for it or not, unless they refuse to pay what is a vested interest to the Sahucars, unless their indebtedness is wiped out, unless these things are done, nothing will change their lot. What is required is a sort of revolt in the peasantry of which the Scheduled Castes and Scheduled Tribes form a good hunk at the very base. Unless they rise in revolt, no debate, no law, no such reports will ever change their lot, and that is sad linking. That is why I myself plead guilty that we have not roused them so that the banner of revolt is raised. After independence for more than two decades they have waited patiently. It is quite correct that a carrot has been dangled before them and they are still going on. It will go on and nothing will change unless the political parties directly organise themselves. They should see the main point that these people, as a part of the peasant movement, should be organised, whether there are laws or not, whether (licit is the Constitution or not, Parliament or not. They must get the land which is theirs. If there is no law, they should seize it. It is the only legal thing in the world to do. There is nothing illegal. It is a sacred if only they will do it. Their fate is linked with the future of India. It is not only their fate, but the very future of India depends on whether these things can be changed. These things will never be changed, unless the crores of Scheduled Castes and Scheduled Tribes, six crores or seven crores, along with the oilier mass of peasantry, are on the march and make a revolution. They should seize the land. They should refuse the indebtedness that is on them.

I challenge Shri Jagjivan Ram. I challenge Shri Indira Gandhi. They say they are progressive. The proof of the pudding is in the eating. Can they ever say they are progressive? I say they are reactionaries. Yes, I am bound to say that because you

could declare a moratorium on peasant indebtedness. Could you not do that? You could wipe out the peasant indebtedness at one stroke even when the sowcars and moneylenders are extracting money from them. You could at least do that. You will never do that because your party is ridden with landlords and sowcars. You will never do that. You always heed to their interests and browbeat the entire India. You will never do any land reforms. India will never be democratic, India will never be progressive, India will never be industrialised, the social disabilities will never go unless the village structure is overhauled from top to bottom, unless the 75 per cent of the people who live in the countryside—and these people are part of the peasantry—make a revolution. In history nowhere the peasantry have got their land by bourgeois law. It was the French Revolution which gave them land. In this 20th century without struggle, without a mass struggle, without a mass rebellion, they will never be able to wipe out the social disabilities. The test of a democratic party, the test of a progressive party is whether you can organise them and raise a revolt against and shatter these age-old disabilities and age-old feudal structure, and only on its debris can a new prosperous democracy come up. That is the crux of the problem. Otherwise, whatever we may say we will be blocking the progress of the country, we will be blocking these down-trodden people. Chicanery, how long will it go? I do say that our party will try to do its best in this matter. We are a small force. Had we been a big force, we would have changed India by this time whether your Parliament makes any law or not. It is still unable to do that, but I can only pledge to the down-trodden section that progressive parties, democratic parties and our party will ruthlessly fight for their rights and try to organise them and will enable them to take their destiny in their own hands and just sweep the lumberload of feudal structure that is cluttering the forward march of India.

श्री बी० एन० मंडल : उपसभापति जी, सभी हरिजन और आदिवासियों की समस्या को लेकर हम लोग बहस कर रहे हैं। इस सिलसिले में सरकार का क्या रुख है यह तो इसी बात में स्पष्ट हो जाता है कि तीन सालाना रिपोर्टे ग्रेड्युल्ड कामन्ड कमिशनर की हुई हैं, और उन तीन रिपोर्टों पर आज एक साथ ही बहस हो रही है। उसके अलावा एक कमेटी जो कि ग्रेड्युल्ड कामन्ड और ग्रेड्युल्ड ट्राइब्स की शिफ्टा और आर्टे के डेवलपमेंट के लिये बनी है उसकी भी रिपोर्टें उसी के साथ है, यानी 4 रिपोर्टों के बारे में बहस

[श्री बी० एन० मंडल]

आज चलती है। सरकार का यह रुख खुद ही बतलाता है कि इस समस्या के प्रति सरकार का क्या रवैया है। इसके साथ-साथ मैं एक और रिपोर्ट का भी हवाला दूंगा जिस रिपोर्ट का काका कालेलकर ने शुरू में बैकवर्ड क्लासेज के बारे में दाखिल किया था और जिस पर आज तक बहस नहीं हुई। इसको भी मैं इसी के साथ जोड़ूंगा और इन सारी बातों से एक ही अंदाजा निकलता है कि आज की जो सरकार है, वह सरकार, जो यह हरिजन या आदिवासी की समस्या है या अदर बैकवर्ड क्लासेज की समस्या है, उसको हल नहीं कर पाई है।

अभी नीरेन घोष जी ने कहा कि हरिजन नाम क्यों रखा गया, वह तो लैन्डलैस लेबर में आता है, वही कहा जाता है। लेकिन अभी वह हैं नहीं, मैं उनसे कहना चाहता था कि जो बात वह कहते हैं वह तो है ही, लेकिन उसके साथ जो उनकी कलचरल बैकवर्डनेस है, सोशल बैकवर्डनेस है, वह भी उसी के साथ जोड़ दिया गया है। इसलिए उनका अलग नाम गांधी जी ने रखा था। इसलिये उन दोनों का डिस्टिक्शन, वह शायद नहीं समझ पाए हैं अब तक, इसलिये इस ढंग की बात वह कहते हैं।

लेकिन मैं इस बात से सहमत हूं कि इन 20, 22 वर्षों में सरकार का इस संबंध में जो रवैया रहा है, उससे इस समस्या का समाधान नहीं हो सकता है। आप क्या यह समझते हैं कि इस समस्या का समाधान सरकार के जरिए हो सकता है और इस हालत में जबकि हमारे देश में इस ढंग की सरकार है। जब तक इस ढंग की सरकार इस देश में रहेगी तब तक इस समस्या का समाधान नहीं हो सकता है। इस समस्या का समाधान तब ही हो सकता है जब हरिजन, आदिवासी और जो बैकवर्ड लोग हैं अपने पांवों में खड़े होने की कोशिश करें। जैसा कि अभी हमारे मित्र श्री नीरेन घोष ने कहा कि इन्हें अपने पैरों में खड़ा होना चाहिये। इसके लए उन्हें स्वतंत्र रूप से अपना आन्दोलन करना

होगा तब ही जाकर वे अपने भाग्य का निर्माण कर सकते हैं। ऐसा दो तरह से किया जाता है। एक तो डेमोक्रेटिक तरीके से किया जाता है और इसी लिये अभी हाल में जो भूमि बटवारे के संबंध में आन्दोलन चला था वह एक तरीका था। लेकिन सरकार का उसके संबंध में क्या रुख रहा। इस सरकार के जो पहले फूड मिनिस्टर रह चुके हैं, जो आजकल कांग्रेस के अध्यक्ष भी हैं, उन्होंने कहा है कि यह मूवमेंट फेन हो गया है और हमने उसको फेन कर दिया है। आज उन्हें इस तरह की बात कहने में बहुत खुशी होती है। वह मंत्री जो हरिजन समाज से आता है जब वह मिनिस्टर हो जाता है तो वह कितना बदल जाता है। वह अपनी जाति के स्वार्थ की बात को भूल जाता है और अपने स्वार्थ की बात को महत्व देता है। इसलिए जिस पार्टी में इस तरह के मंत्री हों जिसके हाथ में आज देश का शासन है। क्या आप समझते हैं कि श्री जगजीवन राम जैसे मंत्री द्वारा इस समस्या का समाधान हो सकता है? इस समस्या का समाधान करने के लिए देश में डेमोक्रेटिक तरीके से आन्दोलन करना पड़ेगा क्योंकि कानून के जरिए से किसी भी समस्या का समाधान नहीं हो सकता है। इस संबंध में डा० लोहिया ने अपनी बात बतलाई थी कि किस ढंग से इस समस्या का समाधान हो सकता है। आज जो हरिजनों की समस्या है, उसमें कई समस्याएँ जुड़ी हुई हैं, इसमें आर्थिक समस्या जुड़ी हुई है और राजनीतिक समस्या जुड़ी हुई है। इस समस्या पर अटैक होना चाहिये। सांस्कृतिक प्रहार होना चाहिये। आर्थिक प्रहार होना चाहिये और राजनीतिक प्रहार होना चाहिये। इसलिए आज देश में जो अर्थ तंत्र है, जो पुलिस तंत्र है, जो इकॉनॉमिक तंत्र है, वह आज हर जगह पर छाया हुआ है और यह जो तंत्र है वह हरिजन और पिछड़ी हुई जातियों के ऊपर छाया हुआ है।

हमारे देश में जो पिछड़ी जाति के लोग हैं, उनका बराबर शोषण होता रहता है और उनके ऊपर शासन चलाया जाता है। जो शोषित लोग हैं उनके एक्सपेरियन्स के आधार पर

एडमिनिस्ट्रेशन बनाने की जरूरत है, क्योंकि आज हमारे देश में जो एडमिनिस्ट्रेशन चला रहे हैं वे ही लोग हैं, जो 2 हजार वर्षों से इस देश में शासन करते चले आ रहे हैं। आज वे ही लोग अपने एक्स्पैरियन्स से देश का शासन चला रहे हैं और गवर्नमेंट के जरिये सब जगह अपनी बात करवाते हैं। आज इस आधार को बदलने की जरूरत है। जब हम इस आधार को बदलें तो केवल शासन के क्षेत्र में ही न बदलें बल्कि आर्थिक क्षेत्र में, राजनैतिक क्षेत्र में, पुलिस के क्षेत्र में और सेना के क्षेत्र में भी इसका बदलने की आवश्यकता है। आज हर जगह पर इस शासन के आधार को बदलने की जरूरत है। आज हमारे देश में हरिजनों, आदिवासियों और अदर बैकवर्ड लोगों की संख्या करीब 9.5 प्रतिशत है, इसलिए यह जरूरी है कि कम से कम 60 प्रतिशत लोग जो हरिजन हैं, पिछड़ी जाति के हैं, बैकवर्ड हैं, उनको शासन में लाना होगा। आज इन लोगों को सरकारी अर्थ तंत्र में लाना होगा और सरकार की सारी मशीनरी में रखना होगा। जिन लोगों को तकलीफ होती है, वही उस तकलीफ को समझ सकता है और जो घोषण करने वाला है और शासन करने वाला है, वह इस चीज को नहीं समझ सकता है।

जो हिन्दुस्तान का कांस्टीट्यूशन बना उस कांस्टीट्यूशन को बनाने में डा० अम्बेदकर का भी हाथ था, जो खुद हरिजन थे और जो हरिजन की क्या तकलीफ है उसे समझते थे। इसलिए इस तकलीफ को समझ कर उन्होंने जोर दिया था कि देश में इन्टीग्रेशन होना जरूरी है, स्वतंत्रता के बाद देश में इन्टीग्रेशन होना जरूरी है और उसके लिए डाइरेक्टिव प्रिंसिपल्स दिए गए। डाइरेक्टिव प्रिंसिपल्स में जो बात बतलाई गई है, वह इसलिए बतलाई गई है ताकि देश में इन्टीग्रेशन हो सके। फंडायेंटल राइट्स भी जो बने हैं वे पूरे के पूरे अच्छे नहीं कहे जा सकते, उनमें खेज करने की जरूरत है। जो भी कांस्टीट्यूशन है, अगर उसको आनैस्टली इम्प्लीमेंट किया जाता तो अब तक हिन्दुस्तान की दशा बदल गई

होती, लेकिन ऐसा नहीं हो पाया है। उसकी जड़ में वही है कि शासन ऐसे लोगों के हाथ में है, जिन लोगों से वह काम नहीं हो सकता है। अगर वे चाहें और कन्वीन्स भी हो जायें तो जिस समाज में वे रहते हैं, जिनकी तकलीफ का प्रभाव उनके दिमाग में रहता है, उससे ऊपर उठ कर वे काम नहीं कर सकते हैं। इसलिए आज हिन्दुस्तान का जो चित्र बदलना चाहिए, जो हिन्दुस्तान में होना चाहिये था, वह इन्टीग्रेशन हिन्दुस्तान में नहीं हो पा रहा है। इसलिए मैं सरकार को कहूंगा कि जो संयुक्त सोशलिस्ट पार्टी की जाति नीति है, सरकार उसको स्टडी करवाए, एक आयोग कायम करे और हिन्दुस्तान का जो संविधान है, उस संविधान में जो पिछड़े समाज के लोगों के लिए, गरीब लोगों की दशा को सुधारने के लिए प्रावधान किया गया है, उसके दायरे में क्या किया जा सकता है, उसके मुताबिक कोई रिपोर्ट आवे तो मैं समझता हूँ कि वह बहुत कल्याणकारी बात होगी। मैं यह भी चाहूंगा कि सरकार इतनी बात जरूर करे कि बैकवर्ड कमीशन, जिसके काका कालेलकर चेयरमैन थे, उसकी रिपोर्ट पर बहस करवाए। हम चाहते हैं कि सरकार जवाब देने के समय इस बात का जवाब दे कि पुरानी सरकार ने जिस तरह उस रिपोर्ट पर बहस नहीं करवाई, क्या यह सरकार भी उस रिपोर्ट पर बहस करवाने के लिए तैयार है या नहीं। इस बात को भी हम जानना चाहेंगे।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Appan. You were not there when you were called.

SHRI G. A. APPAN (Tamil Nadu): Yes, Sir. I had been out.

Sir, it has become a common feature to discuss the Scheduled Castes welfare reports three or four years after the period for which the report is due. Especially in the case of the Eighteenth Report, the period covered is up to March, 1968, 2J years afterward. The Elaya Perumal Committee report covers the period up to March, 1965. I do not know how we can bridge the gap if we have to study the things three or four years after the situation on which we discuss.

Mr. Vice-Chairman, Sir, I should thank my friend, Mr. Chitta Basil, who drove into

[Shri G. A. Appan] the very heart and light of the situation that the composition of the Scheduled Castes in class II is barely 1.1 per cent. In class III it is 2.8 per cent, and in class IV it is 7.7 per cent, while in class V it is 17 per cent.

What is the percentage allowed for the Scheduled Castes in the various categories of services? Is it not 16 per cent? Where is 1.3 per cent and where is 15 per cent or 20 per cent? When are we going to achieve this goal? Is the reservation vouchsafed in the Constitution should be scrapped, or let us Scheduled Tribes honest or is it deceptive and given in a treacherous way? I do not like that any Constitutional provision should be taken in that light. If the Constitutional provisions should be implemented, they should be implemented honestly. Or else the Constitution should be scrapped, or let us put that only one per cent will be given. I should thank the hon. Prime Minister for raising the reservation for the Scheduled Castes from 21 per cent to 15 per cent. But what is the fun in raising it when even one per cent is not achieved.

Mr. Vice-Chairman, I do not like to boast about myself. I had begun to feel the pinch of casteism and untouchability when I was barely ten. From that time onwards, I have been fighting against this demon and devil. Now even after 23 years of independence, the Scheduled Castes and Scheduled Tribes cannot have equal status in U.P. But even when Dr. Ambedkar had his own difficulties in attending schools, my father had started schools, 40 or 50 years ago, for the welfare of the Caste Hindus. My father was the Manager of an elementary school started long, long ago. I was Manager of a number of schools. Why? Just to help people. But from these Reports we find that even today the Scheduled Castes and Scheduled Tribes are not allowed free access in the Government schools, in Government hostels in U.P. I should tell the House that Madras was the first State to enact legislation for entry into temples, for the admission of Scheduled Castes in educational institutions and for denying grants for institutions which would not take in 16 per cent of the students from the Scheduled Castes and Scheduled Tribes. This was 30 years ago.

SHRI M. H. SAMUEL (Andhra Pradesh): For the sake of historical record, it was in Travancore that the first temple was thrown open to the Harijans.

SHRI G. A. APPAN: I am speaking subject to correction. If that be the case, I will accept it. Now if even after these 30 years, the other States could not rise to the occasion, if the Members of Parliament and the Members of the Legislatures could not rise to the occasion, woe unto the representation given to these wolves and lions in goatskin. But I should also blame my com-

munity, the Scheduled Castes and Scheduled Tribes, for their present plight. Like the Jews the Scheduled Castes are a cursed race because they do not co-operate among themselves. They do not have unity even among themselves; they quarrel among themselves — Chamar, Mahar, Palla, Paraya, Malta and so on; one community does not help the others. These Bhangis or sweepers are still engaged in this scavenging profession. But do you see anywhere these scavengers being given sufficient representation either in the legislatures or in Parliament or in the Cabinet? My policy has always been not to clamour for more for my community but for even distribution of all the benefits and privileges for all sections of the Scheduled Castes. But I have been branded as trying to raise myself. Being a member of the Libra group, I always try for justice and equality of opportunity, not for self-aggrandisement. Mr. Vice-Chairman, what is the strength of our Cabinet here?

It is 51 or 60. Out of them how many are from the Scheduled Castes? It is for the Government to say this. I think at least the Central Government should come forward to bridge this gap. You see the Madras Government. Out of eleven Ministers two are from the Scheduled Castes. Can you not follow this good example? After the present Ministry came into power in Madras you see what a lot of things it has done for the Scheduled Castes. It has abolished all fees in all places. It has abolished fees up to graduation. It has abolished fees even for the State Public Service Commission examinations for the Scheduled Castes. Why not the same thing be done everywhere else? We will have to rise to the occasion. Reservations are there for Scheduled Castes only in Government service and in public sector undertakings. I feel that a law should be passed prescribing a certain percentage of reservation for Scheduled Castes not only in Government service but in all the private sector undertakings also. I do not think any man of fair play will object to such a legislation. I would request the Government to come forward with such a legislation. It is a pity that in spite of there being the Government rules, constitutional provisions, etc. with regard to reservation of posts for Scheduled Castes, all those rules and provisions are ignored by most of the officers who are in charge of recruitment. I have the greatest regard for the education that they possess, for the great positions they hold. But should they not be true to the trust reposed in them? Most of the officers in higher ranks try to spoil most of the Scheduled Castes when they come up for promotions. Such things are happening even in the Statistical Organisation which is under our Prime Minister. In 1962 three Scheduled Caste people were taken as Investigators. There were five per-

manent jobs reserved for Scheduled Castes and those posts were vacant at that time. But the department the notorious department, and some of its officers—I know their names but I do not like to mention them—refused to offer those posts to these three Scheduled Caste people. I would request the honourable Minister to look into this matter. I wrote a letter to Mrs. Gandhi, our revered Prime Minister, about this and one of her Assistants sent a reply to me. I have received that reply. What I want is if reservations are to continue, they should continue honestly and honourably or else they should be scrapped or amended. Or do away with that particular provision which deals with the reservation question. Out of a total of 7.1 lakh vacancies notified by the employment exchanges for 1968, 4,484 posts were reserved for Scheduled Castes. And out of these reserved posts only 1,358 posts have been filled up. What is this? By this time the number of fresh graduates and matriculates has gone up in thousands and thousands. On the registers of the employment exchanges there are more than 93,000 people waiting for jobs from the Scheduled Castes and nearly 14,000 people from the Scheduled Tribes. Even for the posts of clerks for which bare matriculation is required there are so many difficulties. Please see Appendix XXI on page 202 of the report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1968. There is a mention about the Export Credit Guarantee Corporation about the chairman of which I have been telling you. That wonderful chairman, Mr. Shourie, has not taken even a single man from the Scheduled Tribes.

But in class I and II, not a single Scheduled Caste or Scheduled Tribe man. In the Heavy Electricals, (out of 885 jobs, barely 7 are Scheduled Castes and only one Scheduled Tribe. In the Reserve Bank, it is simply wonderful, wonderful, wonderful. Out of 1,175 jobs, in class I, there are barely six Scheduled Castes and not even one Scheduled Tribe. The Governor of the Reserve Bank should be dismissed and all the officers who are in charge of employment and appointment and selection should be punished. As a safeguard, let there be no selection committee wherein an active, honest, true and bold member of the Scheduled Caste or Tribe is not represented. I have known some members of the Scheduled Castes and Scheduled Tribes who have ignored the interests of these communities just to shun the loaf with other people. We do not want such people. We want Ambedkars.

I have been telling a number of things about what is happening in the Railway Department. I have been telling Dr. Ram Suhag Singh and Shri Nanda also. The

Ministers are really sincere. But the officers misguide the Ministers and deceive the government. Such officers deserve no sympathy. When officers rise up to a certain level, they should be impartial like balances. But what I see is that even at that level officers are narrow-minded, communal and have prejudice and aversion. Woe unto them.

I suggest that the position of Scheduled Castes and Scheduled Tribes in various government departments wherever there is reservation for them, should be reviewed not after three or four years, but it should be reviewed every month, every quarter, and every year. If you want my services, I will give them free, or I can give you any number of people to work in honorary capacity. Today government want only people to be appointed on high salaries like the present Commissioner for Scheduled Castes and Scheduled Tribes, who is a drain. We have been requesting the Government to dismiss him and post him somewhere. What can the Scheduled Caste Members of Parliament do? They can only talk. Will the government come forward to remove him and to throw him into the Bay of Bengal? Or, let him take rest or go on pension rather than allowing him to spoil the interests of the Scheduled Castes and Scheduled Tribes.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA): He need not take the trouble of throwing him into the Bay of Bengal. He has retired and retired honourably. He can make a suggestion as to who should be appointed. He need not get excited or angry.

SHRI G. A. APPAN: I want a Dr. Ambedkar, or a King or Abraham Lincoln. After the death of Dr. Ambedkar and Mahatma and Pandit Nehru, we are orphaned. You select; it is not for us to suggest. Government have eyes and ears and a conscience. They can pick up somebody who is honest and truthful.

SHRI K. HANUMANTHAIYA: You can suggest.

SHRI G. A. APPAN: It is for the hon. Prime Minister. In our Tamil Nadu, after the death of our Anna, our present Chief Minister Shri Karunanidhi is taking all possible steps to improve our conditions. Let us have at least a person like him.

SHRI K. HANUMANTHAIYA: I agree with the earnestness with which he speaks. Let him also suggest a person. I will certainly consider him.

SHRI G. A. APPAN: I am only one of the so many Members of Parliament. I am a humble worker. I am the poorest of all

[Shri G. A. Appan] the Members of Parliament and I have sacrificed all my money and health and everything else for the sake of this community. But for the interest I have evinced in the interests of the community, I would have been selected long ago. In other words, if I had been a coward or a show-box and given up the interests of this community, I would have been selected long ago. I had even undergone a fast unto death in 1946 for the cause of this community, that is why I have been subdued like this.

I thank the D.M.K. Party for having selected me, not to help myself but to help the whole nation and the community. If the interest of my community is protected and safeguarded, that will be the fulfilment of my desires. What I speak may not be palatable to many but it is my duty to speak though it may hinder my prospects to get patronage which I do not mind.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No.

SHRI MAN SINGH VERMA: Mr. Appan is the fittest person for that job.

SHRI G. A. APPAN: I was even asked to be a Minister but I said: 'Let me be an ordinary Member'. Once a man comes to power, he becomes selfish. I do not want to become selfish. I have been serving my community.

AN HON. MEMBER: What is your suggestion?

SHRI G. A. APPAN: It is for the Government. The Parliamentary Committee for the Welfare of the Scheduled Castes and the Scheduled Tribes have sent seven reports. I find that even some of the Ministries do not send the information called for by a Parliamentary Sub-Committee appointed by the Government, namely, the Elayaperumal Committee. If this should be the case, what can we do? You will see from the report that some Departments have said: 'not available'. What are you going to do about them? They could not send even the information. Unless some stern action, no improvement is possible. Let there be a moral check, not after 10 years but every month. In the Khadi and Village Industries Department, where I was a small officer, we used to review our progress every month, every quarter, every year and adjust the target and pull up the officers. This is what is required in every Department. I have seen the reports of the various Ministries. Some Ministries give the strength of the officers. I saw a report published by the Export and Import Department in respect of the year 1965. There I was very happy to see that the Ministry had given the number of Scheduled Castes employed. Why not the

Government make it a point that in every Ministry's report, there is a provision like that? In the Small-Scale Industries Department the Government even reserves the money but where does it go. It only goes to the people who will be to the detriment of the Scheduled Castes. One man's meat is another man's poison. A number of jobs are created as reserved vacancies but after they are sanctioned by the Government, they call for applications and when even if a man is an M.A. or Ph.D. he is declared unfit and they appoint their own man. Even before the advertisement is made calling for applications, they make the appointment and when another man comes for interview, he is declared not suitable. After one or two years, they write to the Government to de-reserve the post, to help their own men who have been put in there. This has happened in the ICAR and in the Indian Statistical Institute. There is no reservation for Scheduled Castes for non-selection posts whereas an Investigator's post is a selection post. It is wonderful. In September or so they got the concurrence of the Law Ministry and the other Ministries to de-reserve these posts.

I would request the Government to please review this situation of dereservation, this conversion of 'reservation posts' into 'non-reservation posts' occurring in the last ten years, and to see that they are able to undo the injustice that has been done to the untouchables.

THE VICECHAIRMAN (SHRI AKBAR ALI KHAN): You have taken about twenty-five minutes.

SHRI G. A. APPAN: I hope you will forgive me if I take forty or forty-five minutes.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Five minutes more.

SHRI G. A. APPAN: Whatever it is. I always abide by the orders of the Chair.

THE VICECHAIRMAN (SHRI AKBAR ALI KHAN): Five minutes more means that you will have half an hour in all. Please take five minutes more and finish.

SHRI G. A. APPAN: Mr. Vice-Chairman, Sir, I have a number of concrete cases. The line where most of the Scheduled Castes and Scheduled Tribes are employed is mostly agriculture. But there has not been any legislation on minimum wages for the agricultural labourers. Of course for the organised industrial labour many things are forthcoming, they are getting many things. Even if I have not studied up to the first standard or second standard, if I could enter as a peon or as a *khalasi*, I am able to get Rs. 300 or so as a peon in banks, or

is a *khalasi* in sonic industrial undertakings, in LIC and I lings like that. But how main of the Scheduled Castes get these jobs? So I would request and urge the Government to come forward very soon with a legislation to fix a minimum wage for the agricultural labourer and to start societies for themselves. You know, Sir, in the lower rungs of the Administration, in the Van-chayats, in the Corporations, in the Town Municipalities, there is no reservation for the Scheduled Caste, and Scheduled Tribes. In the Legislative Councils there is no reservation for the Scheduled Castes and the Scheduled Tribes. In this Council of Elders, this Rayja Sabha, there is no reservation for (hem. You know, Sir, in the Swatantra Party there are about 11 or 15, but not a single fellow is a Scheduled Caste. In the Communist Party there are 8 or 10, but not a single fellow is a Scheduled Caste. In both the parties there is one. Anyhow I am just requesting, I have written to some of them also that the second man in any place, the second man if not the first, should be a Scheduled Caste member either in representation or in appointments or in delegations or in chairmanships or in any other thing. Do you think it is so much for me to ask for it? We only do not want to harass you. I have no faith in aggrandisement and in aggressive nature. Only by a passive nature, by a request, by a humble nature. Unless there is co-operation from the other side, nothing can be done by compulsion. As an example of compulsion, people are trying to thrust him in on the non-Hindi people. You know, if only Hindi had not been imposed, it would have been different.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now you must finish,

SHRI C. A. APPAN: Here comes a question. Even after spending so much money on scholarships and things like that, when people get educated up to Matriculation or IV or M.A., if those people are not able to get jobs, what is the use of it all? You are only throwing Government money for nothing. You are only wasting it. So the best way to utilise the Government money spent on these people for their education should be in finding jobs for them, in trying to have specialised training courses from the lowest to the highest by specialised courses.

A matriculate can be trained for stenography, a graduate can be trained for stenography. One thing more. For every thing they want three or four years' experience. Where will this poor Scheduled Caste gain experience? They have their own people. I would request the Government—this is a very important point—to see that in every Government undertaking and institutions which take Government's aid, licences and things like that,

there is apprenticeship for the Scheduled Castes and tribes who are fully qualified. You know that I am one of those very few who care more for efficiency, ability and qualifications.

I have no hesitation to say that there is no greater person than Dr. Ambedkar. Mr. I. Sanjivayya is also equally great. He had become a Minister while very young. He had been a Minister in Madras, a Minister in Andhra and President of the All India Congress Committee.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He was also Chief Minister of Andhra.

SHRI G. A. APPAN: In all my 59 years of life and in all my public life of nearly 17 years, only today have I come across a Scheduled Caste who is not very clever. He could not pass a small examination, the AMIE, for ten years. I do not encourage stupid people. I always say that my people are the cleverest; my people are the best. You know it is a fact that Scheduled Caste people are not normally bad. They are clever. But the officers—the crocodiles and the lions—want to grab the crabs.

THE VICE CHAIRMAN (SHRI AKBAR

ALI KHAN): I think you must finish now.

SHRI G. A. APPAN: Mr. Vice-Chairman. Sir, I have been asking to put an end to this. This is for the Home Ministry and the Social Welfare Ministry. From the very time I came here I have been making a very simple request to the Government, that is, to create a cell in every department, from the topmost to the lowest, in all undertakings, to look into the grievances of the Scheduled Castes and to help in redressing them. Is it too much for me to ask this? It has not been done.

In every sphere they should be honest. Some universities have even third standard or fourth standard people as members of their senates. You know, sometime back one Minister—he does not deserve to be a Minister—said that since there is no reservation in the universities there should be no reservation in the Indian Council of Educational Research and Training also. There has been so much of injustice not only in the Indian Council of Educational Research and Training, but also in the Indian Council of Agricultural Research. I have been playing havoc against a M.A. against a Ph.D. They want a better qualification than Ph.D.

I request the hon. Minister to please see that no Government undertaking including universities, the U.P.S.C. and institutions receiving aid from the Government escape from the provisions of reservation.

[Shri G. A. Appan]

Sir, you know, in the Madras State I have been fighting with the Government from 1946. I have written to the U.P.S.C. and the various State Governments to have Scheduled Castes as chairmen of the Public Service Commissions.

But in Madras only they have done it. No doubt some time back they did it in Andhra also but why do not other States also follow this? Sir, a time may come. A mission is there for me. I have a calling in me. The injustice, exploitation and other things are perpetrated on the Scheduled Castes. I do not like to sacrifice my life as the late King of America has done.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): Martin Luther King.

SHRI G. A. APPAN: If I say late King, that goes without saying. If we say Gandhi, it is Indira Gandhi or Mahatma Gandhi, it is like that. Anyhow I have a mission, I have a calling in me. Hereafterwards I will be only requesting the Prime Minister, the Home Minister and the Social Welfare Minister to see that not a stone remains unturned to fulfil the implications of the constitutional reservation and the orders that they themselves have passed in this respect.

Only one thing more Mr. Vice-Chairman. I request that adult education should be

implemented. What does the Preamble of the Constitution say? They say that education shall be made compulsory within ten years. Twenty-three years have passed; has it been done thereon? I say adult education should be implemented. From AB to B.A. from the very beginning up to the highest standard education should be free and compulsory. When the Delhi University and some other Universities are allowing private candidates to appear for the various Degree examinations, most of the other universities do not do so. Why should not there be a Central University allowing people to appear privately for all the examinations as private candidates? That is also a request I would like to make here.

Finally, thank you Mr. Vice-Chairman for the time I have given.

THE VICE-CHAIRMAN (SHRI AKBAR AID KHAN): Mr. Panda, you may begin now—only a couple of minutes left—but you can continue tomorrow.

SHRI K. C. PANDA (Orissa): I would like to speak tomorrow.

THE VICE-CHAIRMAN (SHRI AKBAR AID KHAN): All right. The House stands adjourned till 11.00 a.m. tomorrow.

The House then adjourned at fifty-eight minutes past four of the clock till eleven of the clock on Thursday, the 12th November, 1970.